

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**WESTERN ZONE BENCH, PUNE, AT PUNE**

Original Application No. 110 /2023 (WZ)

MSH SHAIKH ..... APPLICANT

VS.

STATE OF GUJARAT AND ORS. .... RESPONDENTS

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PUNE

DATE : 08/05/2024



ADVOCATE FOR RESPONDENT NO.3

**BEFORE THE NATIONAL GREEN TRIBUNAL****WESTERN ZONE BENCH PUNE,****AT PUNE****O.A. NO. 110/2023**

MSH SHAIKH

.... APPLICANT

VS.

STATE OF GUJARAT AND ORS.

.... RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT  
NO. 3 – PRAHARIT PIGMENTS LLP TO  
THE REPORT OF THE COMMITTEE****MAY IT PLEASE THE HON'BLE TRIBUNAL****THE RESPONDENT NO.3 MOST RESPECTFULLY SUBMITS****THAT :-**

The Committee constituted by this Hon'ble Tribunal has submitted its Report in the month of January, 2024 and the Respondent No.3 would like to file its Reply to the said Report as under:-

1. At the outset, it is submitted that, the present Respondent has filed a detailed Reply before this Hon'ble Tribunal on 23.10.2023. The Respondent No.3 hereby adopts, affirms, reiterates the statements and averments made in the said Reply as part and parcel of present

Additional Reply. Nothing shall be deemed to be admitted on behalf of the Respondent, except so far it is expressly denied.

2. The Committee has given point by point rebuttal of the statements and comments made by the present Respondent during the hearing conducted by the Committee. The Committee has relied entirely on the basis of the First Information Report (FIR) prepared by the Police Authorities and its Preliminary Investigation Report, prepared by the Respondent No.2(GPCB), which is again completely based on the FIR and has come to the conclusion that the Respondent No.3 is guilty of committing the crime. It is submitted that the Respondent No.3 was having a valid consolidated Consent-cum-Authorization, AWH-97707 dt: 11/12/2018 on the day of the incident which clearly stated the Hydrochloric Acid (HCl) as a by-product and hence the Respondent No.3 could sell it in similar manner as is done in case of other products. It is submitted that since the said chemical was a by-product as per the CC&A, it cannot be considered to be a hazardous waste by the GPCB while coming to the conclusion that the Respondent No.3 had violated the provisions of the Hazardous & Other Waste Management Rules 2016 and hence liable for the incident, which occurred on 09.02.2019. Copy of the

guidelines issued by the CPCB in May 2019 is annexed hereto and marked as **ANNEXURE – R-1**.

3. The Respondent No.3 submits that the Respondent no.3 had already complied with the CC&A specific Condition no. (a) by analysing the by-product HCl through MoEF approved laboratory before the incident took place, however the analysis report of the same could not be submitted in time to GPCB. However, it cannot be concluded that if the analysis report was not submitted in time, it was a hazardous waste. It is further submitted that, the HCL of Respondent No.3 was not a hazardous waste and was sold to M/s Mahaveer Enterprises, which is an entity in existence, as evident from the original GST Certificate produced by the Respondent No.3.
4. The Respondent No.3 further submits that the Respondent No.2 GPCB had issued a closure order on 10.02.2019 and interim environmental damage compensation of Rs.10 lacs was imposed on the Respondent No.3. The Bank Guarantee submitted by the Respondent No.3 was also forfeited by the Respondent No.2. The Respondent No.3 thereafter, challenged the closure order before this Hon'ble Tribunal bearing Appeal No.65 of 2019. Since, this Hon'ble Tribunal did not grant any stay in favour of the Respondent No.3., the Respondent No.3 thereafter, challenged the said order of the

Respondent No.2 in the Hon'ble Supreme Court by Civil Appeal No.9205 of 2019. The Hon'ble Supreme Court by its order dated 19<sup>th</sup> March 2020 had quashed the closure order and had permitted the Respondent No.3 to continue its operations.

5. It is humbly submitted that the Police has registered FIR on the basis of death of two people, who have been reported dead on account of exposure to an unknown gas, near Palsana khadi, Surat. It is submitted that the said incident was reported to the Police by Sanjivani Hospital, which is at a distance of 60 kms from the factory of the Respondent No.3. The present letter petition came to be addressed by the Applicant, raising the aforesaid issue of illegal Hydrochloric acid. Based on the said letter, on 09.05.2019 after almost 3 months of accident took place and the complaint was based on FIR filed by Police after 16 days of the accident. The Respondent No.3 believes that this FIR has many question on its genuineness and is a part of a larger conspiracy against the Respondent No.3.
6. The following points raise certain doubts about the genuineness of the FIR :-
  - (a) As per the FIR, a call was received by the police at 8.30 AM on 09.02.2019 from Mr. Hiren Tayler Medical officer of Sanjivani Hospital informing that two persons (Bhagvanbhai Revabhai

Bharvad & Bharatbhai Meghabhai Sathia) were found out at Tantithiaya, near Gokul dham society by Mr. Bharatbhai Tejabhai Bharvad and were unconscious when brought to the hospital and hospital declare them dead. The Respondent No.3 responded to it pointing out that as per the Sanjivani Hospital report, the police came with both the Persons at 5:30 AM 09.02.2019 at Sanjivani Hospital. So the initial doubts raised was that why did the police mention contradictory matters in FIR that Dr. Hiren Tailor informed at 9:30 am on 09.02.2019 on telephone about admission of the affected person the Sanjivani Hospital and why the police did not include Sanjivani hospital Report in the Charge sheet. Also as per news in several Newspaper, the CCTV of Sanjivani Hospital were broken by crowd after the second day of the accident. Proper investigation was not done by the police to retrieve the relevant CCTV recording from the back up of Sanjivani hospital hence, no mention in the charge sheet. This must be investigated. Copy of the newspaper report is annexed hereto and marked as **ANNEXURE – R-2.**

- (b) The Respondent No.3 had filed an application under the RTI to 108 ambulance helpline for getting the information whether any victim was transferred to hospital from Gokuldham society on

09.02.2019. The Respondent No.3 received the response which revealed that name of one of the three persons mentioned was different than the one mentioned in the FIR. As per 108 report, names of the three affected persons transferred from Gokuldham to SMIMER Hospital & Medical College-Surat were;

- 1.Unknown Patient
- 2.Bharat Bhai M. Sathiya
- 3.Munnabhai Kadiyadara (name not appearing in the FIR)

All the above activities were done during 3:54 am to 4:52 am on 9/02/2019 and police has not attached SMIMER Hospital's Report in the Charge Sheet. The Respondent No.3 tried to get the report from SMIMER Hospital but did not succeed. This Report indicates that the police had not done proper investigation and directly involved us. Copy of the response received from 108 helplines is annexed hereto and marked as **ANNEXURE – R-3.**

(c) Through RTI the Respondent No.3 received Death Certificate of both whose names are mentioned in the FIR. Both persons' death time, address and permanent address are same. So both persons' death occurred at their home only. Copy of Death Certificate Attach as **ANNEXURE – R-4 colly.**

(d) The Respondent No.3 strongly believes that accident took place nearby to the SMIMER Hospital and not nearby to the Sanjivani Hospital (As per FIR accident place approx. 2 KM away from

Sanjivani hospital & 18 KM from SMIMER Hospital) as for emergency call 108 ambulances would take the patient to the nearest hospital only.

(e) Furthermore, it is submitted that upon perusal of the death certificates of the deceased persons, it is clearly evident that the said people have died at their residence and hence, their death cannot be attributed to the alleged activity of the Respondent No.3. People have died at their residence and hence, their death cannot be attributed to the alleged activity of the Respondent No.3.

7. The samples of chemicals, which have been taken by the Respondent No.2 GPCB from the tanker at the site of the incident & from the factory of Respondent No.3 at GIDC Jhagadia, are entirely different in characteristics and do not match. There had never been any production or other activities undertaken in the factory of the Respondent No.3 before or after the incident, which would generate the material having the quality similar to that was found by the Respondent No.2 in the tanker, at the location of the incident. In view of the circumstances narrated above, it is quite evident that the death of the two persons has not occurred on account of alleged activities of the Respondent No.3 and that the Respondent No.3 is liable to be discharged from the present proceedings in view of the

same, therefore, the present Original Application is required to be dismissed with cost.

8. The Respondent No.2 has been granting consolidated CCA to other Companies who have been using HCL similarly to that as the Respondent No.3. Copies of such CCA are annexed hereto and marked as **ANNEXURE – R-5 colly.**

PUNE

DATE : 08/ 05 /2024



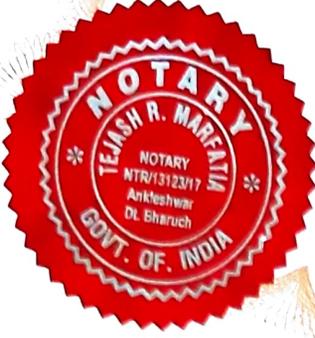
ADVOCATE FOR RESPONDENT NO.3

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IN-GJ81277718768581W

# INDIA NON JUDICIAL Government of Gujarat



सत्यमेव जयते



## Certificate of Stamp Duty

**Certificate No.** : IN-GJ81277718768581W

**Certificate Issued Date** : 08-May-2024 10:58 AM

**Account Reference** : IMPACC (AC)/ gj13392811/ ANKLESHWAR1/ GJ-BH

**Unique Doc. Reference** : SUBIN-GJGJ1339281182738940084886W

**Purchased by** : RAMESH PADSHALA

**Description of Document** : Article 4 Affidavit

**Description** : AFFIDAVIT

**Consideration Price (Rs.)** : 0  
(Zero)

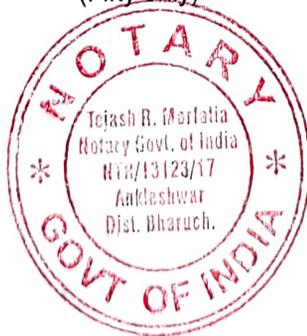
**First Party** : RAMESH PADSHALA

**Second Party** : Not Applicable

**Stamp Duty Paid By** : RAMESH PADSHALA

**Stamp Duty Amount (Rs.)** : 50  
(Fifty only)

Regd. No. 1373/2020  
Date 8 MAY 2024



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- The onus of checking the legitimacy is on the users of the certificate.
- In case of any discrepancy please inform the Competent Authority



**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**WESTERN ZONE BENCH PUNE,**  
**AT PUNE**

O.A. NO. 110/2023

MSH SHAIKH

.... APPLICANT

VS.

STATE OF GUJARAT AND ORS.

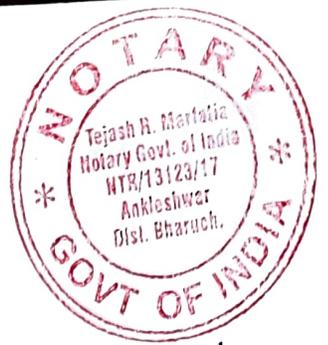
.... RESPONDENTS

**AFFIDAVIT IN SUPPORT OF THE REPLY**

I, RAMESH PADSHALA, adult, Occu.: business, having address at Plot No.38/11, GIDC ESTATE JHAGADIA, DIST - BHARUCH, the Managing Partner of the Respondent No.3 hereinabove, do hereby state on the solemn affirmation that: -

I say that I am working as Managing Partner of the Respondent No.3. I am duly authorised to file the present Affidavit. I am aware of the facts and circumstances of the present case and hence I am able to depose the same on oath.

That the Respondent No.3 is filing the Reply to the report filed by the Committee dated January 2024. The facts and circumstances are well set out in the main body of the Reply. The Respondent No.1 adopts, confirms, maintains, repeats and reiterates whatever has been stated in the main body of the Reply and for the sake of brevity, convenience, and in order to avoid repetition, craves leave of this Hon'ble Tribunal to treat the statements, averments and submissions in the main body of the Reply as part and parcel of this Affidavit as if the same are reproduced herein ad-seriatim, with a view to avoid repetition and for the sake of brevity.



I say that whatever stated in the Reply and the present Affidavit is true and correct to the best of my knowledge, information and belief and the legal advice, which I believe to be true.

Solemnly Affirmed at Bharuch on this 8TH day of April, 2024.

*[Signature]*  
Deponent



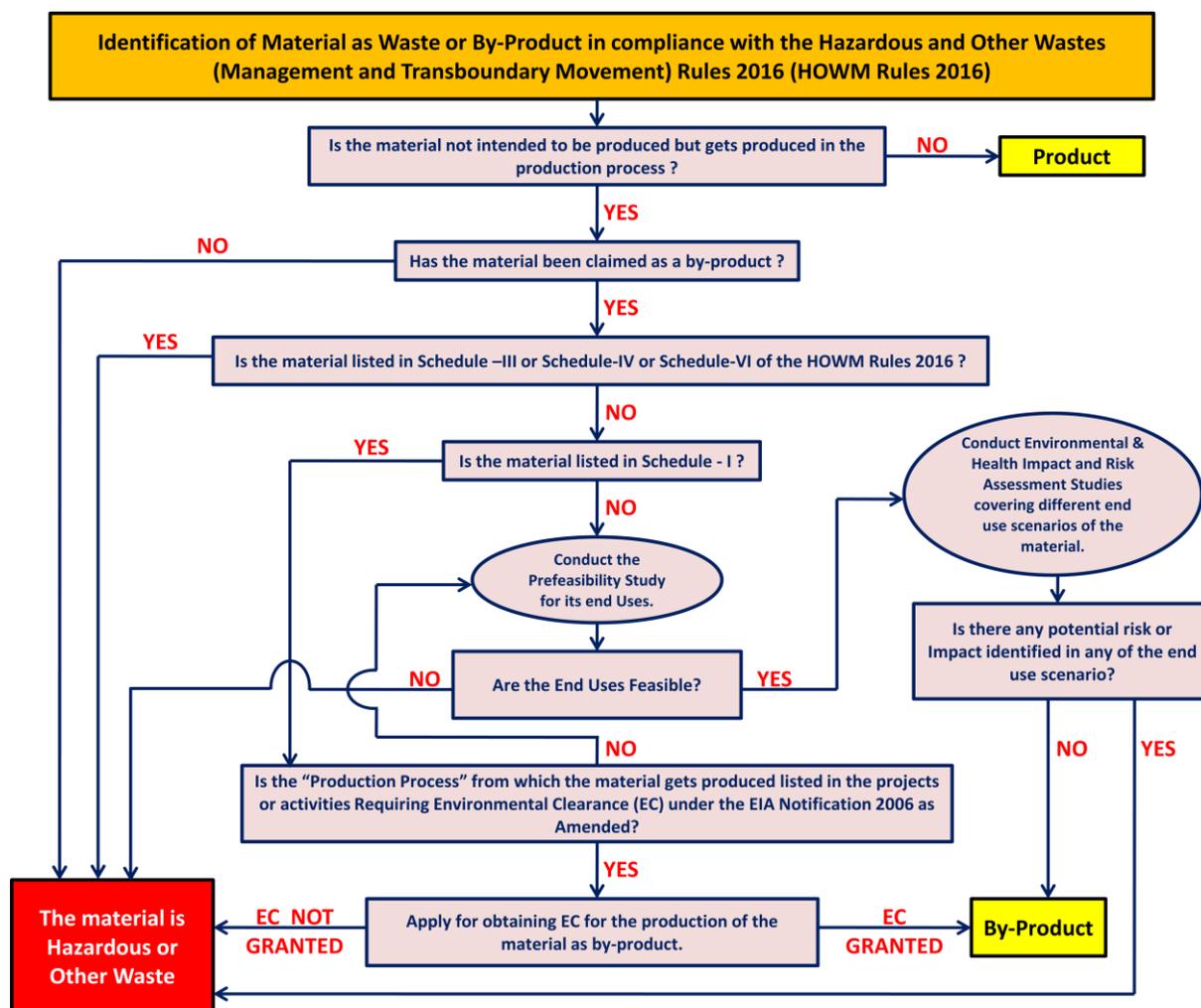
BEFORE ME  
EXECUTED ACCEPTED  
& SIGNED BEFORE ME

**Tejash R. Marfatia**  
Notary Govt. of India  
NTR/13123/17  
ANKLESHWAR, DI. BHARUCH,  
Mo. 93985 75057

Mo. 93985 75057  
**Tejash R. Marfatia**  
NOTARY Docy. Reg. No. 1373/2024  
Date - 8 MAY 2024  
Reg. No. NTR/ANK/13123/17  
Ankleshwar-01, Dist. Bharuch

## Guidelines for Identification of Materials Generated from Industrial Processes as Wastes or By-products

[Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016]



(May, 2019)

Central Pollution Control Board  
(Ministry of Environment, Forest and Climate Change)  
Parivesh Bhawan, East Arjun Nagar, Delhi- 110032

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**1.0 Background**

Industrial process may also generate waste(s) and by-product(s) besides products(s). The management of Hazardous and Other wastes in India is regulated as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (HOWM Rules, 2016)

The “waste” is defined under Clause 3(1) (38) of the HOWM Rules 2016 as follows:

Waste means materials that are not products or by-products, for which the generator has no further use for the purposes of production, transformation or consumption. The explanation incorporated further for the purposes of this clause states as follows:

- (i) Waste includes the materials that may be generated during, the extraction of raw materials, the processing of raw materials into intermediates and final products, the consumption of final products, and through other human activities and excludes residuals recycled or reused at the place of generation; and
- (ii) By-product means a material that is not intended to be produced but gets produced in the production process of intended product and is used as such.

The HOWM Rules are silent about the conditions in regard to the suitability of the “as such use” of the material that is not intended to be produced but gets produced in the production process of intended product for its identification as a by-product. The distinction between when a material generated from a production process should be considered as a “by-product” and when it should be considered as a “waste” is required to be discern critically. In case a “waste” escapes as “by-product”, it may get out of ambit of the aforesaid regulations and carry the risk of adverse impacts on human health and environment. On the other hand, if a “by-product” gets categorised as “waste”, its generator will have the compulsion of complying with all requisite the requirements prescribed under the said Rules by such generator.

This therefore requires formulation of criteria/guidelines for identification of materials as wastes or by-products.

In order to prepare the aforesaid guidelines, Central Pollution Control Board (CPCB) vide its order (Annexure-I) No.F.No/B-29016(SC)/1/19/WM-II Div./18154 dated March 27, 2019 constituted a Technical Committee for laying down the criteria and preparation of the guidelines for identification of material as waste or by-product in line with the definitions stated in the HOWM Rules 2016. The members of the committee are as follows:

- (i) Dr. Ranveer Singh Mahwar, Former Additional Director, CPCB
- (ii) Ms Deepti Kapil, Scientist ‘D’, WM- II Division, CPCB, Delhi

**Guidelines for Identification of Materials Generated from Industrial Processes as Wastes or By-products**

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The preparation of this document is also in compliance with the orders dated 12/04/2019 of the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in the matter of Original Application No. 804/2017: Rajiv Narayan & Anr. Vs Union of India & Ors wherein the directions of the Hon'ble Tribunal includes preparation of guidelines or protocol on how to decide a material to be a by-product. The order dated 12/04/2019 is given at Annexure II

Mr. Bharat Sharma, Additional Director and Head of the concerned Division (Waste Management Division-II) ensured his participation in all the meetings of the committee, as requested to him and gave his best possible inputs.

The details of the work done by the committee including, the methodology followed in the process, the findings of the global survey and review study done to get the definitions of wastes and by-products contained in the international regulations including the Basel Convention on the issue, an analysis of the HOWM Rules 2016 and the related environmental legislation specially the EIA Notification 2006, and the steps suggested to be followed for identification of material as waste or by-product are given in the subsequent paragraphs of this report.

The guidelines on identification of wastes and by-products will help in distinguishing “waste” and “by-product” thereby resulting into effective enforcement of the HOWM Rules.

**2.0 Methodology**

The methodology followed by the committee included extensive surveys and discussions for, (i) collection and review of the relevant provisions contained in the Basel Convention, the regulations of EU and other countries, (ii) critical analysis of HOWM Rules, 2016 and the related environmental legislation of the country, (iii) the various essential aspect (such as feasibility, environmental and health impacts and risk analysis) needing assessments for identification of a material as a waste material or a by-product and (iv) formulation of the criteria/steps to be followed in the process of deciding a material to be a waste or a by-product.

A summary note (Annexure-II) on the proposed preparation of these guidelines was also posted on the CPCB's website inviting comments from all interested. The comments received were reviewed and incorporated for the best possible inputs.

**3.0 Global Scenario on Definitions of Wastes to By-product Relationship and Its Implications**

The regulations of the different countries including EU and Basel were reviewed for the definition of wastes, by-products and related terms to explore the criteria that are followed for identification of waste and by-products. This was done to find how these definitions identify a material as 'waste' and how a material is declared as a 'by-product'.

The definitions as laid in the Basel and other international agencies/countries are as follows:

Basel Convention - "Wastes" are substances or objects which are disposed of or are intended to be disposed of or are required to be disposed of by the provisions of national law.

OECD-Waste refers to materials that are not prime products (that is, products produced for the market) for which the generator has no further use in terms of his/her own purposes of production, transformation or consumption, and of which he/she wants to dispose.

UNSD (United Nations Statistics Division)- Wastes are materials that are not prime products (that is products produced for the market) for which the generator has no further use in terms of his/her own purposes of production, transformation or consumption, and of which he/she wants to dispose.

Australia: There are a number of definitions of waste that are in use for a variety of purposes across Australia. In-fact the same material has been defined and classified differently depending on the purpose of the classification, both within a jurisdiction and across jurisdictional borders of the country.

Japan- "waste" refers to refuse, bulky refuse, ashes, sludge, excreta, waste oil, waste acid and alkali, carcasses and other filthy and unnecessary matter, which are in solid or liquid state (excluding radioactive waste and waste polluted by radioactivity).

European Commission (EU)-

- Waste shall mean any substance or object in the categories set out in Annex I which the holder discards or intends or is required to discard.
- Production residue- a material that is not deliberately produced in a production process but may or may not be a waste.
- A production residue that fulfils the conditions of Article 5(1) of the EU's Waste Framework Directive (WFD) is a by-product. Bearing in mind that any substance or object can be either waste or non-waste, by-products are regarded by definition as non-waste. This means that

by-products should be subject, where applicable, to legislation which excludes waste from its scope.

- Article 5(1) WFD sets out the following four conditions that a production residue must meet in order to be considered a by-product:
  - ✓ Further use of the substance or object is certain.
  - ✓ The substance or object can be used directly without any further processing other than normal industrial practice.
  - ✓ The substance or object is produced as an integral part of a production process; and
  - ✓ Further use is lawful, i.e. the substance or object fulfils all relevant product, environmental and health-protection requirements for the specific use and will not lead to overall adverse environmental or human health impacts.
- A production residue is something other than the end product that the manufacturing process directly seeks to produce. Where the production of the material concerned is ‘the result of a technical choice’, it cannot be a production residue and is considered a product.

The survey revealed that there is a wide range of internationally accepted definitions for wastes, process residue and by-products. These include right from the definition of a waste as “material or an object which the holder decided to discard or intends or is required to discard” to a “material which is destined for storage in a secured landfill or incineration after its all possible use and recovery”.

It is observed that most of the waste definitions deal with the existing waste. Such definitions seem to accept the fact that people/institutions throw things away, and therefore, the existing legislations appear to be concerned with the dilemma of ‘what to do with it?’. Another problem with most of these definitions is that they do not suggest that creating waste is an unsustainable option. It seems acceptable to discard something no longer wanted, or to create something with no eventual long-term use at all.

The global survey and review study indicate that the existing definitions are not capable of constructing a system, the application of which can clearly provide the description of the about the type of materials that are not intended to be produced but gets produced in the production processes can be used “as such “without any further processing.

The EU scenario, however, appears to show an emerging recognition that the wastes collected for recycling purposes should be defined as secondary raw materials. It also states that “A by-product or residual product does not constitute a waste if it is destined for direct re-use in its existing form and if the use of a residue as a substitute or ingredient is as environmentally sound as the material it is replacing”

The EU regulations have laid conditions for a material that is not deliberately produced in production process to be a by-product and not a waste. The conditions include the feasibility of the material for its intended use as by-product as well as ensuring of the absence of any adverse impact on the environmental, health and other risks in the process. These conditions have therefore been taken into consideration for the preparation of the proposed guidelines.

## **4.0 Definitions of Waste and By-product in the HOWM Rules 2016 – An Analysis**

### **4.1 Definitions**

#### **4.1.1 Hazardous Waste**

The Rules 3(1)(17) defines hazardous waste as : any waste which by reason of characteristics such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive, causes danger or is likely to cause danger to health or environment, whether alone or in contact with other wastes or substances, and shall include - (i) waste specified under column (3) of Schedule-I; (ii) waste having equal to or more than the concentration limits specified for the constituents in class A and class B of Schedule-II or any of the characteristics as specified in class C of Schedule-II; and (iii) wastes specified in Part A of Schedule-III in respect of import or export of such wastes or the wastes not specified in Part A but exhibit hazardous characteristics specified in Part C of Schedule-III.

#### **4.1.2 Other Waste**

The Rule 3(1) (23) defined “other wastes” as wastes specified in Part B and Part D of Schedule-III for import or export and includes all such waste generated indigenously within the country.

#### **4.1.3 Waste**

The Rule Section 3(1) (38) defines “Waste” as materials that are not products or by-products, for which the generator has no further use for the purposes of production, transformation or consumption. There is an explanation included in this clause which states that the (i) Waste includes the materials that may be generated during, the extraction of raw materials, the processing of raw materials into intermediates and final products, the consumption of final products, and through other human activities and excludes residuals recycled or reused at the place of generation; and (ii) by-product means a material that is not intended to be produced but gets produced in the production process of intended product and is used as such.

It may be noted here that the wastes are also materials that are never intended to be produced but get produced in the production processes of the intended products and the HOWM Rules 2016 permit identification of only that material as by-product which can be used “as such” without any further processing. **Also, the definition of the by-product given under Rule 3(1) (38) does not specify anything about “as such” as an identification “notwithstanding anything contained in the rest of the provisions of the HOWM Rules 2016 or any other Rules notified under Environment (Protection) Act 1986”.** This implies that the identification of a material as waste or as by-product under this Rule is to be permitted only

if such an identification does not involve anything inconsistent with the rest of the provisions of the HOWM Rules 2016 and only after ensuring compliance to the concerned other Rules notified under the Environment (Protection) Act 1986.

#### **4.2 Transboundary Movement of Wastes and Compliance to the Basel Convention**

The Hazardous and Other Wastes Listed in Schedule-III (Import and Export of Hazardous and Other wastes) and Schedule-VI (Hazardous and Other Wastes Prohibited for Import) of the HOWM Rules 2016 are part of the Annexure-VIII and Annexure-IX of the Basel Convention on the Transboundary Movement of Hazardous Wastes.

The Rule 12(7) of the HOWM Rules allows export of the wastes that are prohibited for import (Schedule-VI) with the permission of the Ministry of Environment, Forest and Climate Change. In-fact each of the wastes listed in Schedule-III and Schedule-VI has a specific Basel Number for the purpose of its identification for tacking of its transboundary movement. The Govt of India being a party to the Basel Convention requires these materials to remain identified as wastes for maintaining alignment with the compliance requirements of this convention.

#### **4.3 Recyclable Wastes**

The Rule 3(1) 25 defines “recycling” as reclamation and processing of hazardous or other wastes in an environmentally sound manner for the originally intended purpose or for other purposes.

There are a total of 20 commonly recyclable wastes listed in Schedule-IV of the HOWM Rules 2016. The classification of these wastes as recyclable itself implies that they are not suitable for use “as such” in any of the industrial processes and hence cannot be identified as by-products.

#### **4.4 Utilization of Hazardous and Other Wastes as Resource**

The Rule 9 (1) of the HOWM permits utilisation of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator (if it is not part of process) after obtaining the permission from the concerned SPCB/CPCB as per the procedure prescribed therein.

This implies that the suitability of the waste for its utilization as a resource is limited to the uses permitted under this Rule without any change in its present status of its identification in the HOWM Rules 2016.

**4.5 Schedule-I, Schedule-II and Identification of by-products****4.5.1 Schedule-I**

There are a total of 128 types of hazardous wastes generated from 38 different process listed in the Schedule-I. A comparison of this list with the projects/activities prescribed in the Environment Impact Assessment Notification, 2006 shows that the establishment or any change in the activities of the 28 of these 38 processes requires obtaining of Environmental Clearance (EC) from the Prescribed Authority. A total of 99 types of wastes are generated from these 28 processes. The rest of the 10 processes generates 29 types of wastes. This implies that the consideration for any of the type waste that gets generated from the any of the process appearing in the Schedule-I and also covered in the projects/activities listed the EIA Notification, as “by-product” requires the generator to seek Environment Clearance from the concerned Prescribed Authority for such a production.

**4.5.2 Schedule-II**

This schedule classifies a waste to be hazardous wastes into three classes namely class A, Class B and Class C . Class A: The Class A is based on leachable concentration limits [Toxicity Characteristic Leaching Procedure (TCLP) or Soluble Threshold Limit Concentration (STLC)]. There are a total of 79 constituents (A1 to A79) for which limits of the leachable concentrations have been specified, the exceeding of any of more which means the waste is a hazardous. The Class B is based on the based on Total Threshold Limit Concentration (TTLC). There are only two constituents (B1 and B2) and their respective TTLC limits specified in this class which if exceeded will mean the waste to be hazardous. **The schedule also requires that the hazardous constituents to be analysed in the waste shall be relevant to the nature of the industry and the materials used in the process.**

The Class C classification is based on the hazardous Characteristics of the wastes. A waste that contains any of the 50 constituents listed therein will be considered as hazardous if the waste exhibits any of the 13 characteristics (C1 to C13) listed in this schedule. The 13 characteristics are, Flammable(C1), Corrosive (C2),Reactive or explosive (C3), Toxic (C4), Substances or Wastes liable to spontaneous combustion(C5), Substances or Wastes which, in contact with water emit flammable gases (C6), Oxidizing (C7), Organic Peroxides (C8), Poisons(acute) (C9),Infectious (C10), Liberation of toxic gases in contact with air or water(C11), Eco-toxic (C12) and Capable, by any means, after disposal, of yielding another material, e.g., leachate, which possesses any of the characteristics listed above (C13).

**4.5.3 Relevance to Identification of By-product**

It is evident from the analysis of the definitions provided in the HOWM Rules 2016 that any material that is not intended to be produced but gets produced in any of the process of production of the intended products may get remain as a waste or as a by-product

A clear and consistent distinction between when a material obtained after a production process should be considered as a by-product and when it should be considered as 'waste' is of great concern that will significantly influence the enforcement of HOWM Rules 2016.

It is also to be noted here that various inorganic salts, acids, bases, etc. are commonly sold as by-products and used directly without any further processing in various ancillary industries. However, such acids, salts, etc. need to be examined with respect to contaminations, if any, which may have impact on human health and environment and depending upon level of presence or absence of such contaminations, such acids, salts, etc. are required to be categorized as by-product or waste. For instance, generator of spent sulphuric acid from dye & dye intermediates or other chemical manufacturing processes may claim the same as 'by-product' arguing that it contains 30-70% sulphuric acid and can be used in Single Super Phosphate (SSP) production but such usage may have adverse impact on soil, water bodies or plant since the spent acid may contain harmful organic compounds, metals, halogen, etc. (depending upon process of spent acid generation) which could be embedded in SSP though in trace level but continuous use of such SSP in agriculture over the years may result in adverse impact on soil, flora, fauna, etc. Hence, such spent acid cannot be declared as by-product and need to be regulated as waste and its utilization as resource recovery, if any, also requires to be regulated by way of preparing SOP/guidelines under Rule 9 of the HOWM Rules, 2016. SPCBs/PCCs are required to discern whether a given material is a waste or by-product. Without this clarity, there is a possibility that the provision of "by-product" in the hazardous waste rules may be misused by hazardous waste generators to escape from the stringent provisions of the rules.

**Thus, the identification of any material as by-product on the other hand will mean that the material has been found as a suitable resource in its all the possible end use scenarios and also to the extent that its regulation under the HOWM Rules 2016 is not required except in case of the by-product so identified become surplus or expired or an off specification material requiring disposal as per the provisions of these Rules. This means that the by-product so identified has to be as good as a product in the context of the Feasibility, the Environmental/Health Impacts and the Risks involved in its all possible end use scenarios.**

**5.0 Essential Aspects Involved in the Identification of Materials as Wastes or By-products**

- (i) Materials that are not intended to be produced but get produced in any of the processes of production of the intended products will invariably contain a variety of hazardous constituents depending upon the nature of the industry and the materials used in the process in which they get produced.
- (ii) The materials that are not intended to be produced have no control of their quality. In-fact the quality will be highly dependent even on the level best management practices followed in the production system. This uncertain quality is expected to deteriorate even further in case such materials get identified as by-products which mean their coming out from being regulated under the HWOM Rules 2016 and other concerned National and International environmental legislation that are applicable to the wastes.
- (iii) The use as such of such a material may lead a complete change in characteristics including hazardous constituents contained in it. The constituents which are marginally leachable may become completely soluble and even get vaporised resulting into contamination of not only the products made from its use but also into an increased and/or additional release of contaminants in air, water, soil, working environment. This may also result into a total change in the characteristics of the wastes that are generated in its end use process. The use as such of such a material may also result into a non-hazardous waste becoming a hazardous waste and/or recyclable waste becoming a non-recyclable waste in the end use process industry.
- (iv) The use of such materials may also result into products which may become unfit for use in the food and pharmaceutical industry.
- (v) The use of such a material as substitute of the products already in use may have an adverse impact on the overall economy of the entire process depending upon the production, demand and supply of the products it is replacing and the presence of multiple constituents in the materials that are not intended to be produced. For instance, the use “as such” of the spent HCl (that is generated in the metal surface treatment processes) will not only mean the risk of the HCl produced from the Chlor-Alkali Industry becoming surplus. Moreover, the spent HCl generated from metal surface treatment contains a number of heavy metals which even if assumed to end up as waste in the process of its use will mean a waste with high level of these heavy metals.
- (vi) A complete knowledge of the Life Cycle of the constituents present in such materials is a must. This means ensuring availability of the

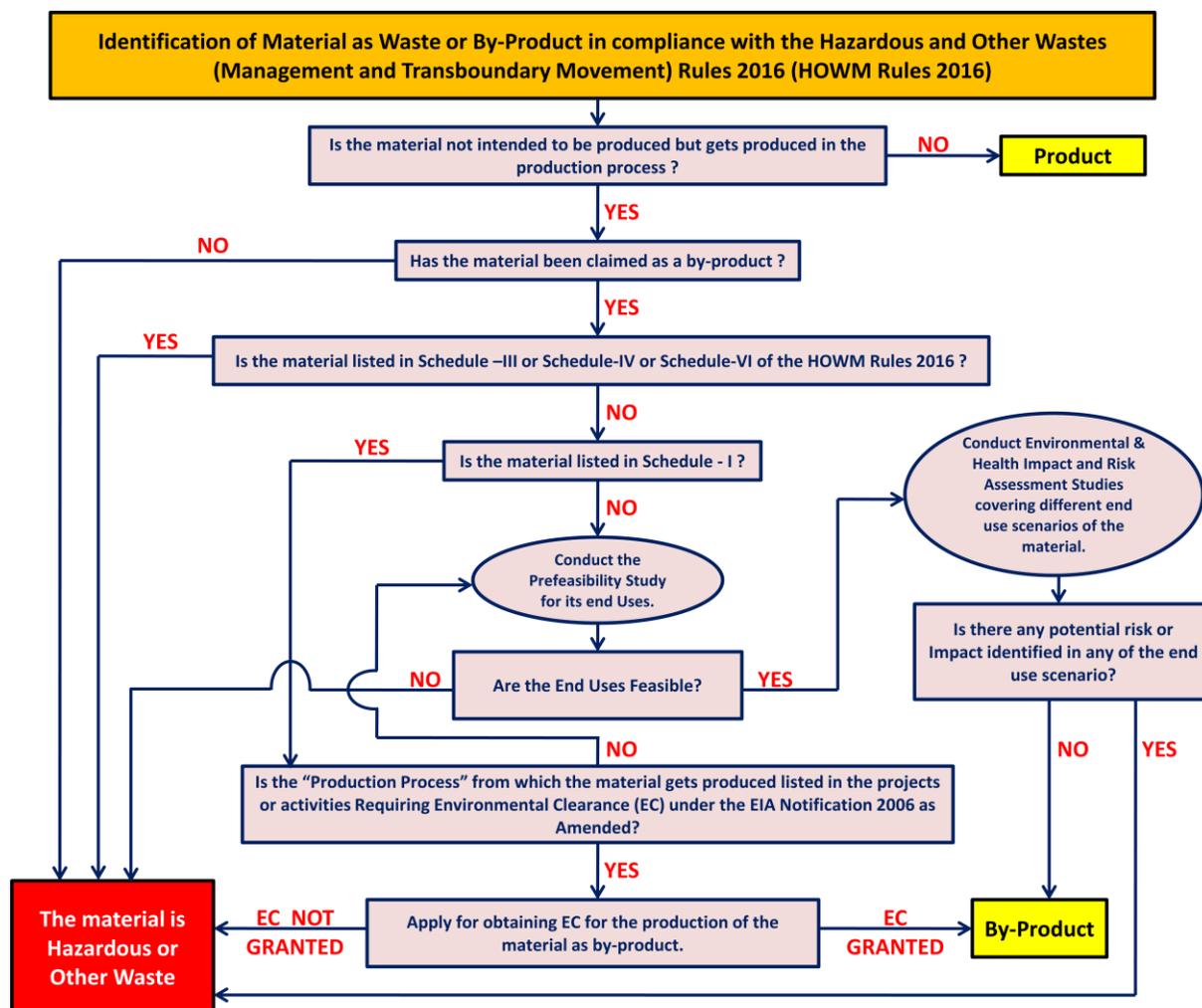
credible data/information on the composition of such materials and the fate of each of the constituent contained in it during its use “as such” process.

- (vii) It can be therefore safely concluded that consideration of any such material for its identification as by-product should be based on conducting of a prefeasibility study first and if found feasible conducting of the Environmental and health Impact and Risk Assessment studies for confirmation of the absence of any adverse impacts and risks in the end use of the material as substitute in any other process.

## 6.0 Criteria for Identification of material as waste or by-product

### 6.1 Overall Criteria Flow Chart

The overall process for identification of waste as by-product is shown in the figure given below:



**Note:**

- (i) Any material which was identified as hazardous waste under the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 will remain as Hazardous or Other Waste under the HOWM Rules 2016 unless the material is identified as a by-product following the above criteria.
- (ii) The identification of a material as waste or by-product is to be done on case to case basis for the material that is claimed as by-product and need not be uniformly applied

**6.2 Steps to be followed****Step-1**

Examine the production process and find out whether the material is “intended to be produced” or “not intended to be produced but gets produced”. If the material produced is an intended production it is deemed to be a “**product**”. If the material is not intended to be produced but gets produced in the production process and is being claimed as a by- product go to STEP-2.

**Step-2**

Check the classification of the material claimed as by- product as per the HOWM Rules 2016 and find out whether the material is listed in Schedule-III or Schedule-IV or Schedule-VI of these rules. If the material is appearing in the aforesaid schedules, it is deemed to be a hazardous or other waste. In case the material does not appear in any of these three schedules go to next step.

**Step-3**

Check whether the material claimed as by- product is listed in Schedule-I of the HOWM Rules 2016. In case it is not listed in this schedule go to Step-4A and if listed in this schedule go to Step-5.

**Step-4A**

Ask the generator of the material being claimed as by- product to conduct a pre-feasibility study for its end uses. The aspects to be covered (but not limited to) in the pre-feasibility study are given in Appendix-I. In case the end use is found to be feasible go to Step-4B. In case the end use is not found feasible the material remains as hazardous or other waste.

**Step-4B**

Upon establishing the end use of the material as feasible, ask the generator to conduct environmental & health impact and risk assessment studies covering the different end use scenarios of the material. The aspects to be covered (but not limited to) in these studies are given in Appendix-II. In case the findings of the studies do not indicate any potential risk to the environment, health or other hazards in any of the end use scenarios the material may be identified as “**by-product**” subject to preparation and submission of its Safety Data Sheet by its generator (The OSHA- Hazard Communication Standard for Safety Data Sheets is attached at Annexure-III for reference). In case of any potential risk is identified in the studies the material remains a hazardous or other waste.

**Step-5**

If the material claimed as by-product is listed in Schedule-I of the HOWM Rules, 2016, check whether the process of production is also listed in the projects or activities which require Environment Clearance (EC) under the EIA Notification 2006 as Amended. In case listed in the EIA notifications go to Step-6 else go to Step-4A.

**Step-6**

Ask the generator to apply to the concerned authority for obtaining EC for the production of the material as by-product. The studies to be conducted for this purpose should include the aspects given in Appendix-I and Appendix-II. In case the EC is granted the material may be identified as a “**by-product**” subject to preparation and submission of its Safety Data Sheet by its generator as mentioned in Step 4B above. In case EC is not granted the material remains a “**hazardous or other waste**”.

**7.0 Concluding Remarks**

A material that is not intended to be produced but gets produced in the production process of intended product will remain as Hazardous and Other waste in the HOWM Rules 2016 unless it is identified as a by-product following the criteria given in these guidelines to confirm that the material's use "as such" is feasible in the country, does NOT involve any adverse impact on the environmental& humans health and risk of hazards, and its Safety Data Sheet is prepared and submitted by the generator of the material.

**Reference Links:**

- (1) Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008  
<http://cpcb.nic.in/displaypdf.php?id=aHdtZC9taHRydWxlczIwMDgucGRm>
- (2) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016  
<http://www.iwma.in/HWM%20Rules.pdf>
- (3) EIA Notification 2006  
[http://environmentclearance.nic.in/writereaddata/EIA\\_notifications/2006\\_09\\_14\\_EIA.pdf](http://environmentclearance.nic.in/writereaddata/EIA_notifications/2006_09_14_EIA.pdf)
- (4) EIA Amendment Notification 2009  
[http://sikenvis.nic.in/writereaddata/S\\_O%203067-2009.pdf](http://sikenvis.nic.in/writereaddata/S_O%203067-2009.pdf)
- (5) Basel Convention on the Control of Transboundary Movements of Hazardous Wastes and their Disposal  
<https://www.basel.int/Portals/4/Basel%20Convention/docs/text/BaselConventionText-e.pdf>
- (6) National definition of waste- All Regions/Countries, Parties of the Basel Convention  
<http://www.basel.int/Portals/4/Basel%20Convention/docs/natreporting/2009/compI/2009-question-2a.pdf>
- (7) OECD – Glossary of Statistical Terms  
<https://stats.oecd.org/glossary/detail.asp?ID=2896>
- (8) UNEP- What is waste - A Multitude of Definitions and Approaches  
[http://www.grid.unep.ch/waste/html\\_file/06-07\\_what\\_waste.html](http://www.grid.unep.ch/waste/html_file/06-07_what_waste.html)
- (9) Basel Convention Country Fact Sheet  
<http://archive.basel.int/natreporting/2006/cfs/japan.doc>
- (10) Waste definitions and classifications- Report on Issues, Opportunities and Information Gaps  
<http://www.environment.gov.au/system/files/resources/d05aa2d3-be01-44f3-904b-04dd09e9b0a1/files/waste-classification-gaps-part1.pdf>

**Guidelines for Identification of Materials Generated from Industrial Processes as Wastes or By-products**

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- (11) Environment Agency (EU) End-of-waste and by-product hazard and risk assessment  
<https://s3-eu-west-1.amazonaws.com/is-it-waste/risk-guidance.pdf>
- (12) Guidance on the interpretation of key provisions of Directive 2008/98/EC on waste  
[http://ec.europa.eu/environment/waste/framework/pdf/guidance\\_doc.pdf](http://ec.europa.eu/environment/waste/framework/pdf/guidance_doc.pdf)
- (13) COMMUNICATION FROM THE COMMISSION on the implementation of the circular economy package: options to address the interface between chemical, product and waste legislation  
<https://eur-lex.europa.eu/legal-content/EN/TXT/PDF/?uri=CELEX:52018SC0020&from=EN>
- (14) The health and environmental impacts of hazardous wastes- Impact Profiles  
<http://www.environment.gov.au/system/files/resources/bc0e52ba-8f78-4ce1-83b4-4910f4a1f0e9/files/hazardous-waste-impacts.pdf>
- (15) Guidance on the preparation of safety Data Sheets -The United Nations Economic Commission for Europe (UNECE)  
[https://www.unece.org/fileadmin/DAM/trans/danger/publi/ghs/ghs\\_rev07/English/07e\\_annex4.pdf](https://www.unece.org/fileadmin/DAM/trans/danger/publi/ghs/ghs_rev07/English/07e_annex4.pdf)
- (16) Hazard Communication Standard: Safety Data Sheets  
<https://www.osha.gov/Publications/OSHA3514.html>
- (17) Hazard Communication Standard: Safety Data Sheets  
<https://www.osha.gov/Publications/OSHA3514.pdf>
- (18) What is a Material Safety Data Sheet (MSDS)- University of Regina, Canada  
<https://www.uregina.ca/hr/hsw/assets/docs/pdf/Laboratory-Safety/Material-Safety-Data-Sheet.pdf>

**Aspects to be covered (but not limited to) in the pre-feasibility study**

- (1) Annual quantity of the material generation
- (2) Composition of the material and the observed maximum concentration of each of the constituents contained in it (please refer Schedule-II for identification of the constituents concerning the material).
- (3) The product which the material is expected to substitute and its end use process.
- (4) Composition of the product presently in use in regard to the concentration of each of the constituent identified under item (2) above.
- (5) Acceptability of the material's composition compared to product presently in use specially, in terms of products that are being produced in the process where the claimed by product is proposed to be used.
- (6) Impact on the type of the hazardous wastes that are being generated in the process where the claimed by product is proposed to be used. This to be specially seen from the point that the use of claimed by-product may have a negative impact on the usefulness of the hazardous or other waste that is presently getting generated in the end use process.
- (7) Present status of the demand and supply of the product presently in use.
- (8) Impact on the market of the product as a result of the substitution by the claimed by-product.
- (9) Scope for the substitution of the product currently in use especially in case the product itself is not the primary product of the industry where it gets produced. To make it clear here that the HCl is mainly produced as a secondary material in the production caustic soda in the country. Any substitution of its use with the spent HCl will therefore mean the fresh HCl becoming surplus in the caustic Soda Industry and requiring treatment for disposal.
- (10) Cost of upgrading (if required) the pollution control measures presently in place specially in the context of their need up gradation for compliance to the conditions of the consent and Authorization.
- (11) The overall impact of using the claimed by-product in the process where a fresh product is currently in use in the country in terms of the quality of the products that are being produced and the wastes which get generated.

**Appendix-II**

**Aspects to be covered (but not limited to) in the Environmental & Health Impact and Hazard Risk Analysis Studies\***

- (1) Annual quantity of the material generation
- (2) Composition of the material and the observed maximum concentration of each of the constituents contained in it (please refer Schedule-II for identification of the constituents concerning the material).
- (3) Impact of the use of the claimed by-product on the process with regard to the release of contaminants in the air, water, soil and working halls.
- (4) Impact on generation of hazardous and other wastes from the proposed end use process.
- (5) Need of making changes in the existing air/water consents and authorization.
- (6) Impact on the adequacy of pollution control measures presently in place specially in the context of their need up gradation in compliance.
- (7) Expected impacts on the environment and human health. This should be done on the lines of the EIA studies that are done for the new projects and the identification of the environmental and health management plans required to be added.
- (8) Analysis of Risks involved in the end use of the material and identification of the additional requirements in the management plans
- (9) The overall environment and human health impact of using the claimed by-product in the process where a fresh product is currently in use and the risks involved in doing so.
- (10) Justification of the acceptability of the findings.

**\* All the studies mentioned above should be conducted by an agency accredited by the National Accreditation Board for Education and Training (NABET), Quality Council of India, for this type of studies.**



# Racket of chemical waste disposal busted in city

TNN | Apr 21, 2019, 04.30 PM IST



SURAT: Police raided an open plot being used as a warehouse in Pandesara GIDC of the city on Saturday upon receiving specific information about illegal disposal of toxic chemical waste into drainage from there. Gujarat Pollution Control Board (GPCB) and Forensic Science Laboratory (FSL) teams collected samples to find out what material was being disposed of into the drainage with the help pressure pumps. The warehouse has been sealed.

Police booked Mitesh Patel, owner of the plot, and Hasmukh Patel, an employee, for disposing of toxic waste into the drainage. They later arrested Hasmukh and detained two truck drivers for questioning in this connection.

Police were alerted by locals about increased movement of tankers to the industrial plot, subsequent to which Hind Acid in Pandesara GIDC was raided. Cops found an underground tank that was connected to drainage through underground pipes. Four tankers of water and two empty tankers were found parked at the industrial plot. GPCB officials collected samples of the water and the liquid in the underground tank for tests.

Preliminary police investigation found that toxic waste was being disposed of at the spot for which the underground tank was

built and drainage network laid. "The accused were running the racket to dispose of the toxic waste clandestinely," said a police officer at Pandesara police station.

Many chemical units store chemical in their underground tanks, but they don't connect them to drainage. "We are investigating what material was being disposed of. Action would be taken after we receive reports of the scientific tests. We have called the owner of the plot to register his statement," police said.

**REGIONAL FORENSIC SCIENCE LABORATORY**

Falsawadi Police Line, Gujarat State, Surat- 395003

**Department of Toxicology**Examination Report

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No. RFSL/EE/2019/T/327

Date: 26/03/2019

To,

Police Inspector

Katodara GIDC Police Station

Dist. - Surat Rural

At the time of summons and communication the above report number and date and name of examination officer as mentioned below the report should be mentioned.

Sir,

We have received letter no..... dated..... on 21/02/2019 sent by you through police constable mentioning dispatch of 16 (sixteen) parcels/ glass tubes pertaining to accidental death no. 17/2019 dated 09/02/2019 filed at Katodara GIDC Police station under section 174 of CRPC.

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Details of parcels/tubes	Two sealed plastic bottles containing seal
In which condition those	of "P. I. KATODARA GIDC PST SURAT" and
Were received	six sealed Plastic Jars and eight culture
Sealed parcels/tubes	Tubes containing seal of "M. O. P. H C.
	KATODARA" which were provided
	Specimen Mark A to P.

---

---Number of sealed parcels/ tubes : 16 (sixteen)

Containing specimen seal  
 ---Number of sealed parcels/tubes : -----  
 Which does not contain seal  
 ---Number of unsealed parcels/ tubes : -----  
 Total parcels : 16 (sixteen)

### **Description of the substances (samples) of the parcels**

**Specimen Mark- A** : One plastic bottle containing about 01 liter smelly liquid. It was mentioned in the police dispatch Note as water of Bay.

**Specimen Mark -B** : One plastic bottle containing about 01 liter specific Greenish black viscous liquid. It was mentioned in the police dispatch Note that it was chemical liquid which was seized from the container no. GJ-02-Z-7927.

**Specimen Mark-C** : One plastic Jar containing about 200 gms. Brownish substance which was mentioned as Viscera.

**Specimen Mark-D** : One plastic Jar containing about 100 gms. Brownish tissue substance which was mentioned as muscle tissue.

**Specimen Mark- E** : One plastic Jar containing about 200 gms. Brownish substance which was mentioned as Viscera.

**Specimen Mark-F** : One culture tube containing about 03 ml red colored liquid. ETD had mentioned it as blood.

**Specimen Mark- G** : One culture tube containing about 03 ml red colored liquid which was mentioned as Fluoride blood.

**Specimen Mark- H** : One culture tube containing about 03 ml red colored liquid which was mentioned as plain blood.

**Specimen Mark- I** : One plastic Jar containing about 200 gms. Brownish substance which was mentioned as Viscera.

**Specimen Mark-J** : One plastic Jar containing about 100 gms. Brownish tissue substance which was mentioned as muscle tissue.

**Specimen Mark- K** : One plastic Jar containing about 200 gms. Brownish substance which was mentioned as Viscera.

**Specimen Mark-L** : One culture tube containing about 03 ml red colored liquid. ETD had mentioned it as blood.

**Specimen Mark-M** : One culture tube containing about 03 ml red colored liquid which was mentioned as Fluoride blood.

**Specimen Mark- N** : One culture tube containing about 03 ml red colored liquid which was mentioned as plain blood.

**Specimen Mark- O** : One culture tube containing about 03 ml pale yellow colored liquid which was mentioned as urine.

**Specimen Mark-P** : One culture tube containing about 03 ml pale yellow colored liquid which was mentioned as urine.

**Name of deceased** : (1) Bharatbhai Manghabhai Sathiya aged 22 years.

(2) Bhagwanbhai Revabhai Bharwad aged 36 years.

**Procedure of examination:** The examination of the samples was done by :  
RFSL-TOX-OPM of the “working Procedure Manual” of department of toxicology by use of necessary certified analytical technics such as (1) Steam distillation (2) Qualitative tests (3) Volumetric Titration (4) Solvent Extraction (5) Thin layer

Chromatography (6) U. V. Spectroscopy (7) Gas Chromatography.

**Result of examination:** (1) In specimen Mark B the presence of inorganic type of acid- hydrochloric acid was found. Its percentage was 28.50%.

(2) In specimens Mark A, C, D, E, F, G, H, I, J, K, L, M, N, O and P the presence of inorganic acid or other poison was not found.

**Date of examination:** 05/03/2019

To

25/03/2019

\_\_\_\_\_  
S/D

(R. R. Dhimmar)

(Examination officer)

Scientific officer

Cum Ass. Chemical Examiner

To Govt. of Gujarat

Regional Forensic Science Laboratory  
SURAT.

**Praharit Pigments LLP**

Plot No: 38/11, Industrial Estate

Jhagadia-393110, Dist: Bharuch

PAN :

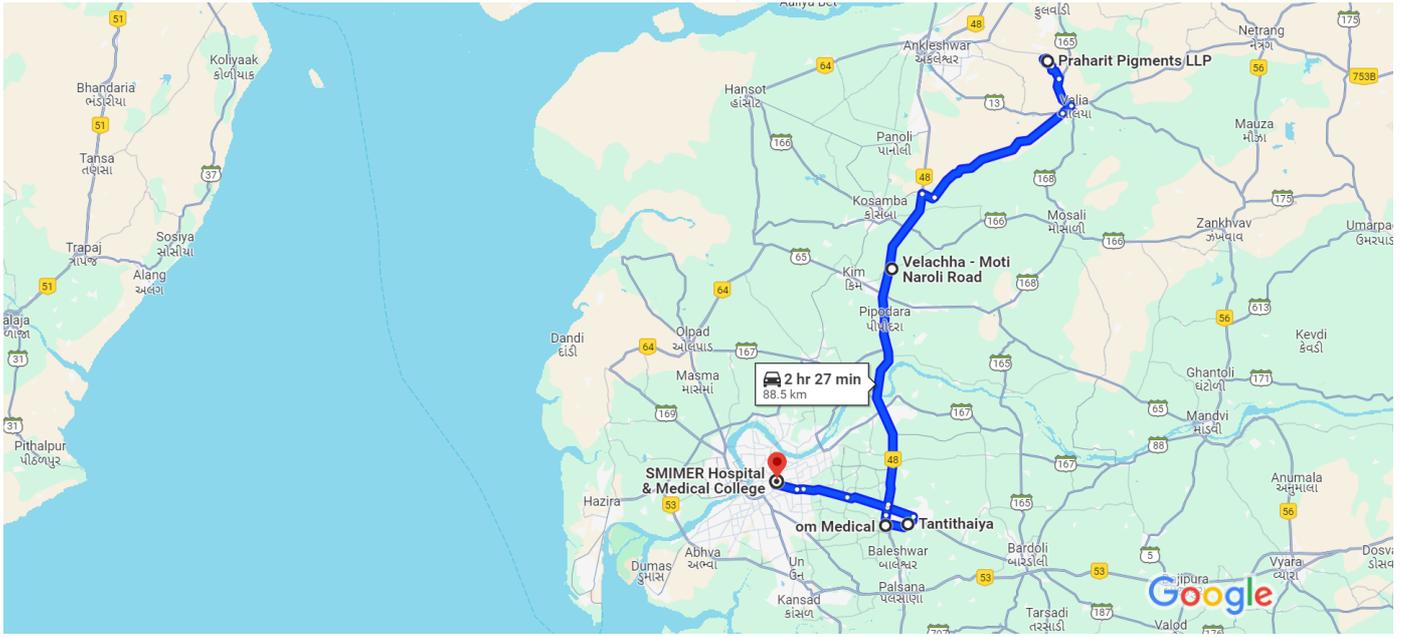
AAPFP7958P

**Hydro Chloric Acid**

Monthly Summary

5-Mar-19 to 30-Aug-19

<b>Particulars</b>	<b>Outwards</b>
	Quantity
Opening Balance	
March	54880.000 kgs
April	222600.000 kgs
May	174110.000 kgs
June	246200.000 kgs
July	325850.000 kgs
August	180300.000 kgs
<b>Grand Total</b>	<b>1203940.000 kgs</b>



Map data ©2024 10 km



via NH 48

2 hr 27 min

2 hr 27 min without traffic

88.5 km

This route has tolls.

This route has restricted usage or private roads.

### Explore nearby SMIMER Hospital & Medical College



Restaurants



Hotels



Gas stations



Parking Lots



More

I Undertake to file English Translation at the time of hearing of the Reply to report

ગુજરાત

VADODARA

SATURDAY, 08-01-21

1

મિલમાલિકો અને ટ્રાન્સપોર્ટરો મુખ્ય પ્રદૂષણ માફિયા : ગોરખધંધામાં પોલીસ-GPCBની ભૂંડી ભૂમિકા કેમિકલ વેસ્ટના બારોબાર નિકાલનું વાપીથી ભાવનગર સુધીનું નેટવર્ક

ગેસ ગળાતર દુર્ઘટના | ઔદ્યોગિક વિસ્તારોમાં આવેલી ખાડીઓ તથા ઈંટના ભક્કા બન્યા ડમ્પિંગ સાઈટ્સ

સચીન જીઆઈડીસીની ખાડીમાં ઝેરી કેમિકલના બારોબાર નિકાલ વેળા ગેસ ગળાતર થતા ૬ નિર્દોષ મજૂરોના મોત થયા હતા અને ૨૩ની હાલત હજુ પણ ગંભીર છે. આ ઘટનાને પગલે હેઝાર્ડ વેસ્ટના અનઅધિકૃત નિકાલના નેટવર્ક અંગે ત્યારે ઈલાખોલ થયો છે. વૈજ્ઞાનિક ડબ્લે ઝેરી કેમિકલના નિકાલમાં થતો શાખાનો ખર્ચ બચાવવા ઉદ્યોગકારો પર્યાવરણ સાથે થેડાં જ કરે છે. ઉદ્યોગકારો કેમિકલના ઝેરકારક નિકાલ માટે ટ્રાન્સપોર્ટરોનો સહારો લે છે. ટ્રાન્સપોર્ટરો રૂપિયા ૨૦ હજારથી ૧.૫૦ લાખમાં જામી કેમિકલના નિકાલની મિલ માલિકો પાસેથી સોંપારી લે છે. આ સમય નેટવર્કમાં જીપીસીબીની ઘાટક પોલીસ તંત્ર પણ ભૂંડી ભૂમિકા ભજવે છે.

સુરતમાં સચીન જીઆઈડીસી વિસ્તાર પદ્મજળનો હાલ બન્યો હોય તેમ અહીં વારંવાર ઝેરી કેમિકલ ઠાલવવાના થનાવો પકાશમાં આવે છે. જોકે, ઔદ્યોગિક નગરી સુરત જ નહીં વાપી, નવસારી કીમ કોર્પોરેશન, પલ્લવ, દહેજ, જંબુસર, સાણંદ, ખંભાત, અમદાવાદ, મહીસાગર, પોલેરા, ભાવનગર સુધીના પણ પર ઝેરી કેમિકલ કચો કે હેઝાર્ડ વેસ્ટના બારોબાર નિકાલનો કાબો કારોબાર ચાલી રહ્યો છે. ખાસ કરીને ઔદ્યોગિક વિસ્તારોમાં આવેલી ખાડીઓ અને ઈંટના ભક્કા જામી કેમિકલના નિકાલ માટે ડમ્પિંગ સાઈટ્સ સમાન બન્યા છે. પર્યાવરણ અને જનઆરોગ્ય સાથે ખતરા સમાન આ ઝેરી કેમિકલના બારોબાર નિકાલ માટે મિલ માલિકો કચો કે ઉદ્યોગકારો ટ્રાન્સપોર્ટરોને ફોડી લે છે.

● ગોરખધંધામાં અંકલેશ્વરના ટ્રાન્સપોર્ટરો સૌથી વધુ બદલાય છે ઝેરી કેમિકલ ઠાંડના અત્યાર સુધી જેટલાં પણ કિસ્સા પ્રકાશમાં આવ્યા છે તેમાં ટ્રાન્સપોર્ટરની ભૂંડી ભૂમિકા બહાર આવી છે. ખાસ કરીને અંકલેશ્વરના ટ્રાન્સપોર્ટરોના નામ આ ગોરખધંધામાં વધુ સર્કામાં આવ્યા છે. અંકલેશ્વરમાં બાપુના ફાલખાના નામે ઓળખાતો આ ટ્રાન્સપોર્ટરનું આખા રાજ્યમાં નેટવર્ક છે. રાજ્યભરની મિલો પાસેથી ઝેરી કેમિકલના ગોરકાચે નિકાલની સોંપારી હાથ તે પેટા કોન્ડાક્ટથી પણ કામ કરાવતો હોવાનું કહેવાય છે. આ ઉપરાંત અંકલેશ્વરનો જ જયેશ અને ભરવાડ વ્યા વડોદરાનો અમિત પણ ટ્રાન્સપોર્ટની આડમાં ચાલતા આ કાળા કારોબારમાં બદલાય છે.

● ટેન્કરનું કાર સાથે પાયલોટિંગ મિલમાંથી ટેન્કર કેમિકલ ભરી નીકળી ત્યારે ટેન્કરની આગળ અને પાછળ કારમાં પાયલોટિંગ થાય છે. રસ્તામાં ચંકાસખ ઢિલચાલ જણાય તો કારમાં સવાર સાપારીતો ટેન્કરચાલકને એલર્ટ કરે છે. જેના અધારે ટેન્કરચાલક રસ્તો બદલી નાંખે. કેટલાંક કિસ્સામાં ટેન્કરનું બાઈક પર પણ પાયલોટિંગ થાય છે. ● રસ્તામાં ડ્રાઇવરની અદલા-બદલ મિલમાંથી ટેન્કર ઝેરી કેમિકલ ભરીને નીકળી ત્યારે ડ્રાઇવર અલગ હોય છે અને ડમ્પિંગ સાઈટ્સ હોય ત્યાં અલગ ડ્રાઇવર પહોંચે છે. રસ્તામાં કોઈક ઘોટલ કે ટાળા પર ડ્રાઇવરની અદલા-બદલી થાય છે. જેલ આખી કડી મળી નહીં શકે. જ્યારે ખાડીમાં કેમિકલ ઠાલવતી વેળા પોલીસ કે જીપીસીબીના હાથે પકડાર તો ડ્રાઇવર મિલ અંગે બે-ખબર હોવાનું જણાય છે.

સ્પેક્શન અથવા અરજી યાં વગર પણ મેડિકલ લેબોરેટરી સીટ ભરી શકશે

સુરત દુર્ઘટના : મુંબઈની હાઈકલ કંપનીએ ઝેરી કચરો બારોબાર નિકાલ માટે મોકલ્યો

લાઈસન્સ વિન સંગમ એન્વાયર ભાગીદાર સર્વિસ ચાર ઝડપાય

અમદાવાદ : નેશનલ મેડિકલ ધને ઈન્સ્પેક્શન થયું હોય કે ના થયું હોય તે અરજી કરી હોય કે ના કરી તેમ છતાં ૨૦૧૯-૨૦ની સ્થિતિ ક્ષેત્રે પુષ્ટ અને પીઠ મેડિકલની સીટ ૧૫ માટે ફૂટ આપી છે. આ અંગેનો ૧૫ પણ જાડી કરાયો છે. નેશનલ ઇલ કમિશને તા.૫.૧૫ના રોજ પરિપત્ર ૧ મેડિકલ ક્ષેત્રેને તકાલ અહત કરી છે. પરિપત્રમાં નેશનલ મેડિકલ ધને જણાવ્યું છે કે તમામ સરકારી, સી મેડિકલ ક્ષેત્રેને કે જેમણે MBBS ઇસ્ટ એજ્યુકેટ ક્ષેત્ર માટે સિન્યુબલ નશન, માન્યતાની મંજૂરી માટે લાઈન પોર્ટલ પર કે ઓફલાઈન જ કરી હોય તેઓ ફેલ બેચ માટે અહત ઈ છે. જે મેડિકલ ક્ષેત્રેને ઈન્સ્પેક્શન કે કે આજ સુધી થયું નથી જે મેડિકલ ક્ષેત્રેને અરજી કરી છે અથવા નથી કરી ક્ષેત્રેને ૨૦૨૧-૨૨ના વર્ષ માટે ૧૯-૨૦ પ્રમાણે સીટ ભરી શકશે. આ ને મેડિકલ એસેસમેન્ટ એન્ડ રિટીય પલ મંજૂરી આપી છે.

રૂપિયા બચાવવા કંપનીએ સોડિયમ હાઈડ્રો સલ્ફાઈડ ખાડીમાં પધરાવવા આપી દીધો હતો

સચીન જીઆઈડીસીમાં ૭ નિર્દોષ મજૂરો માટે મોતની અંતિમ સવાર બઈને આવેલાં ટેન્કરમાં કામ્યાં કંપનીનો અન્યત ઝેરી કચરો તપાસતો સોડિયમ હાઈ ડ્રો સલ્ફાઈડ હોવાનું અને તે મુંબઈ ના તળોજાની હાઈકલ કંપનીમાંથી નિકાલ માટે ગુજરાત મોકલાયું હોવાનું બારોબાર અવ્યું હતું. પોલીસે આ રેકોર્ડમાં ચારની પરપકડ કરી હતી. જેમાં મુંબઈની હિકલ કંપનીમાંથી હેઝાર્ડ વેસ્ટ વડોદરાની સંગમ એન્વાયરો ઢિને આપ્યો હતો. વડોદરાની આ કંપનીએ સુરતની ખાડીમાં બારોબાર પધરાવી દેવા માટે સુરતના પ્રેમ ગુપ્તાને ક્રમ સોંપ્યું હોવાનું બહાર આવ્યું હતું. મુંબઈ

ની હિકલ કંપની દારા આ વેસ્ટ જે કંપનીને નિકાલ કરવા માટે આવ્યો હતો તેની પાસે ઝેરી કેમિકલને વહન કરવા કે નિકાલ કરવા માટેનું ક્રોઈ લાયસન્સ જ નહીં હોવાની સાથે આ કંપનીએ ગુજરાત નિકાલ મોકલવા માટે જી.પી.સી.બી.ને ક્રોઈ જાણ નહીં કરી હોઈ પોલીસની એક ટીમ મુંબઈ આ કંપનીમાં તપાસમાં ઈડી તઈ હતી. પોલીસ કમિશનરે જણાવ્યું હતું કે નુરુવારે મળસે ચાર વાગ્યે સચીન જી.આઈ.ડી.સી.માં આવેલી વિશ્વાપ્રેમ કંપનીમાં ક્રમ કરતાં ૭ મજૂરો ઝેરી કેમિકલના હવામાં પસરતા મોતને ભેટ્યા હતા. જ્યારે ૨૨ વ્યક્તિ ઝેરી ઝેસની અસરથી સંગળાતર

આ રીતે કેમિકલ વેસ્ટ મુંબઈથી અંકલેશ્વર થઈ સચિન પહોંચે ● પોલીસે પકડેલા ચાર પૈકી આશિષ ગુપ્તા બે ભાગીદાર પ્રેમ અને નિલેશ સાથે અંકલેશ્વર જી.આઈ.ડી.સી.માં વિસ્તારમાં સંગમ એન્વાયરો ઢિ ના નામથી કંપની ચલે હતો. ● આશિષ મુંબઈના તળોજામાં આવેલી હાઈકલ કંપની ક્રમમાં સ્ટુડિયોના વ્યવસાય સાથે સંકળાયેલી છે તેની આ કેમિકલ ગોરકાચે નિકાલ કરવા માટે હાથ આપ્યો ● આ કેમિકલના નિકાલ કે ટ્રાન્સપોર્ટ માટેનું કોઈ પણ લાયસન્સ આશિષની કંપની પાસે ન હતું. છતાં પણ આ કંપની દ્વારા નિયમની ઝોસીતેસી કરીને આ કેમિકલ લિટરના ૧૪ રૂપિયાના ભાવે ૨૫ લિટર લિટર ૩૫૦ લ રૂપિયામાં આપી દીધું હતું. ● આશિષ અંકલેશ્વરના વિસ્સલ અને જલકલમની મ સુરતના લોકલ હેન્ડલર પ્રેમ ગુપ્તાની મદદથી સચીન ખાડીમાં બારોબાર નિકાલ કરી દેતાં આ દુર્ઘટના સર્જ

# મરૂચ જિલ્લામાંથી ઝેરી કેમિકલ ભરેલું ટેન્કર સચીનમાં ખાલી કરવાના પ્રકરણમાં બે સામે ગુનો

મરૂચ અને અંકલેશ્વરની ઇન્ડસ્ટ્રીઝમાંથી કેમિકલ ભરી લાવીને સુરતના સચીન વિસ્તારમાં ઠાલવતા હતા, એક્સએલના રિપોર્ટ બાદ ગુનો નોંધાયો

સચીનમાં ઝેરી કેમિકલ ભરેલું ટેન્ક ખાલી કરવાના પ્રકરણમાં બે ચાલકો સામે ગેનો નોંધાયો હતો.

ગત તારીખ ૧૯મી સપ્ટેમ્બરે રાત્રે પોણા એક વાગ્યાના અરસામાં મરૂચથી એક ટેન્કર ઝેરી કેમિકલ ભરી સચીન ઉદ્યોગનગર સહકારી મંડળી લી. સંકુલમાં આવેલ સી.ઈ.ટી.પી

પ્લાન્ટની આ.સી.સી. પાઈપ લાઈનમાં ખાલી કરતું હતું. પ્રવાહી કેમિકલ ઝેરી હોવાનું ધ્યાન ઉપર આવતા જ તાત્કાલીક પોલીસને પણ ફરિયાદ કરવામાં આવી હતી.

પોલીસે ટેન્કરના માલિક અમીતકુમાર રતીલાલ પટેલ (રહેનિયમ ચોકડી આદર્શ સ્કુલની સામે જી.આઈ.ડી.સી. અંકલેશ્વર જી.મરૂચ) અને ટેન્કર ચાલક અરવિંદકુમાર ઓટેલાલ પાલ (રહે. લોકમાયા નગર શિવાજી વિદ્યાલયની પાસે થાણે મહારાષ્ટ્ર) ની અટકાયત કરી ટેન્કરમાં

રહેલા કેમિકલના સેમ્પલો તપાસ માટે એક્સએલમાં મોકલી આપ્યા હતાં.

એક્સએલમાં આ કેમિકલમાં વિવિધ પ્રકારના ઝેરી રસાયણો હોવાનું જણાયું હતું, આ ઉપરાંત ઘાતુ જેવા કે કોપર, નિકલ અને કેડમિયમનું પ્રમાણ નિયત કરતા ઘણું વધારે હોવાનું રિપોર્ટમાં સામે આવ્યું હતું. પોલીસે અરવિંદકુમાર તેમજ અમીતકુમારની સામે ગુનો નોંધી તેઓની ઘરપકડ પણ કરી હતી.

Munna Sing, Mob: 98244 86716

Manish singh, Mob: 98244 18777



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# સચિનમાં ઝેરી કેમિકલ ભરેલું ટેન્કર ખાલી કરવાના પ્રકરણમાં બે ચાલકો સામે ગુનો

**ભરૂચ** અને અંકલેશ્વરની ઇન્ડસ્ટ્રીઝમાંથી કેમિકલ ભરી લાવીને સુરતના સચિન વિસ્તારમાં ઠાલવતા હતા, એફએસએલના રિપોર્ટ બાદ ગુનો નોંધાયો

સુરત : સચિનમાં ઝેરી કેમિકલ ભરેલું ટેન્કર ખાલી કરવાના પ્રકરણમાં બે ચાલકો સામે ગુનો નોંધાયો હતો. ગત તારીખ ૧૩/૮/૨૦૨૧ ના રોજ

રાત્રે પોણા એક વાગ્યાના અરસામાં ભરૂચથી એક ટેન્કર ઝેરી કેમિકલ ભરી સચિન ઉધોગનગર સહકારી મંડળી લી. સંકુલમાં આવેલ સી.ઈ.ટી. પી પ્લાન્ટની આર.સી.સી પાઈપ લાઈનમાં પ્રવાહી (કેમિકલ) ખાલી કરવા માટે લાવ્યા હતા. અહીં હાજર મંડળીને આ કેમિકલ ઝેરી હોવાનું ધ્યાન ઉપર આવતા જ તાત્કાલીક પોલીસને પણ ફરિયાદ કરવામાં આવી હતી.

પોલીસે ટેન્કરના માલિક અમીતકુમાર રતીલાલ પટેલ (રહે-નિયમ ચોકડી આદર્શ સ્કુલની સામે જી.આઈ.ડી.સી અંકલેશ્વર જી.ભરૂચ)

અને ટેન્કર ચાલક અરવિંદકુમાર છોટેલાલ પાલ (રહે.લોકમાયા નગર શિવાજી વિધાલયની પાસે થાણે મહારાષ્ટ) ની અટકાયત કરી ટેન્કરમાં રહેલાકેમિકલના સેમ્પલો તપાસ માટે એફએસએલમાં મોકલી આપ્યા હતા.

એફએસએલમાં આ કેમિકલમાં વિવિધ પ્રકારના ઝેરી કેમિકલો હોવાનું બહાર આવ્યું હતું, આ ઉપરાંત ધાતુ (મેટલ્સ) જેવા કે કોપર,નિકલ અને કેડમિયમનું પ્રમાણ નિયત કરતા ઘણું વધારે હોવાનું રિપોર્ટમાં સામે આવ્યું હતું. પોલીસે અરવિંદકુમાર તેમજ અમીતકુમારની સામે ગુનો નોંધી તેઓની ધરપકડ પણ કરી હતી.

# જેરી કેમિકલથી સંચીન ઉદ્યોગનગર મંડળીના CETPને ગંભીર નુકસાન

## હાલમાં ચોરીઘૂપીથી કેમિકલ ઠાલવી ગયેલું ટેન્કર બીજી વખત ઝડપી લેવા

। સુરત ।

એક મહિના પહેલાં હોજીવાલા નડસ્ટ્રીયલ એસ્ટેટમાં આવેલાં સચીન ધોગનગર સહકારી મંડળીના ત્યાંના ધોગોના પાણીને રિસાયકલ કરતાં ETPનાં આર.સી.સી. પાઈપમાં પચુપ જેરી કેમિકલ ઠાલવવાં કલેશ્વરથી આવેલાં ટેન્કરને પકડી વાયાની ઘટનામાં પોલીસે માલિક અને ઈવર વિરુદ્ધ ગુનો નોંધ્યો હતો. રેન્સિક રિપોર્ટમાં આ ટેન્કરમાંથી બેલું કેમિકલ હેઝાર્ડ હોવાનું સ્પષ્ટ પુું હતું.

સચીન પોલીસ મથકના સબ ઈન્સપેક્ટર હરેશ મચ્છરે ૧૩મી સપ્ટેમ્બરની રાત્રે હોજીવાલા રોડ નંબર-૧૨ પાસેથી ૭૦૦૦ લિટર હેઝાર્ડ કેમિકલ ભરેલું ટેન્કર કબજે લીધું હતું. ત્રણ દિવલ પહેલાં આ જ ટેન્કર સચીન ઉદ્યોગનગર સહકારી મંડળીના CETPનાં આર.સી.સી. પાઈપમાં ગુપચુપ જેરી કેમિકલ નાંખી ગયું પ્લાન્ટને ગંભીર પ્રકારનું નુકસાન પહોંચ્યું હોઈ પોલીસ છેલ્લાં કેટલાંક દિવસથી વોચ રાખીને બેઠી હતી. પોલીસે આ ટેન્કર કબજે લઈ કેમિકલના સેમ્પલ્સ એફ.એસ.એલ.માં

મોકલાવ્યા હતા. આ કેમિકલમાં ફિનો કંપાઉન્ડ્સ, સલ્ફાઈડ, ક્લોરાઈડ મેટલની માત્રા વધુ હોવાનું બહાર અ હતું. આ રિપોર્ટને આધારે સન ઉદ્યોગનગર સહકારી મંડળીના મેને ભરત પટેલે ટેન્કરના માલિક અમિતકુ રતિલાલ પટેલ(રહે, અંકલેશ્વર જી.અ ડી.સી., નિયમ ચોકડી) અને ડ્રાઈ અરવિંદ છોટેલાલ પાલ વિરુદ્ધ ફરિ નોંધાવી હતી. આ ડ્રાઈવર અને ટે માલિક અંકલેશ્વરમાંથી કઈ કંપની આ કેમિકલ લાવતા હતા તેને લ પોલીસે તપાસ હાથ ધરી છે.



નંબર: GVKEMRI/HR/2022/RTI/9664

પ્રતિ,

કલ્પેશ બી. જાની-એડવોકેટ,

૩૦૭, ચિત્રરથ કોમ્પ્લેક્સ, પ્રેસિડેન્ટ હોટલ પાસે, નવરંગપુરા, અમદાવાદ-૩૮૦૦૦૯.

વિષય:માહિતી આપવા બાબત.

શ્રીમાન,

આપ દ્વારા કરવામાં આવેલ અરજી અત્રેની કચેરીએ તા.૧૫/૯/૨૦૨૨ના રોજ મળેલ છે. જે અન્વયે આપેલ અરજી મુજબ તા.૯/૨/૨૦૧૯ ના રોજ આપાતકાલિન સમયે મદદ માટે કોલ આવેલ હતો અને જેની માહિતી માંગેલ છે તેને અનુલક્ષી અમોએ માહિતી શોધવાનો પ્રયત્ન કરતા અમોને નીચે મુજબની માહિતી મળેલ છે.

- Case Date : 09/02/2019
- Call Receive : 03:54 Hrs
- Ambulance Assigned Time : 03:56 Hrs
- Arrival at Scene Time : 04:09 Hrs
- HSP Arrival Time : 04:52 Hrs
- Patient Name : 01. Unknown Patient  
02. Bharat Bhai M Satiya  
03. Munna Bhai Kadiyadara
- Type of Emergency : Poisoning/Drug Overdose
- Hospital Name : Smimer Hospital & Medical College - Surat
- Incident Address : Gokuldham soc...Bardoli Road..Near Jorava Gam. Palsana, Surat.
- Remarks :  
✓ Unknown Patient : Patient Unconscious  
✓ Bharat Bhai M Satiya : Vital Not Recordable At Scene  
✓ Munna Bhai Kadiyadara : Vital Not Recordable At Scene

હું આથી જણાવુ છું કે ઉપર આપવામાં આવેલી માહિતી અને વિગતો મારી ઉત્તમજાણ અને સંબંધીત દસ્તાવેજો મુજબ સાચી છે જો આપને પૂરી પાડવામાં આવેલ માહિતી સંદર્ભે કોઈપણ વાંધો હોય તો આપશ્રી આ પત્ર મળ્યા ના દિન-૩૦ માં નીચે જણાવેલ અધિકારીને અરજીકરી શકો છો.

અપિલ અધિકારી,

જીવીકે ઈમરજન્સી મેનેજમેન્ટ એન્ડ રીસર્ચ ઇન્સ્ટીટ્યુટ, અમદાવાદ.

ગુજરાત ૧૦૮ ઈમરજન્સી મેનેજમેન્ટ સર્વિસ

નરોડા - કઠવાડા રોડ, નરોડા, અમદાવાદ - ૩૮૨ ૩૩૦.

આપનો વિશ્વાસુ,  
માહિતી અધિકારી,

જીવીકે ઈમરજન્સી મેનેજમેન્ટ એન્ડ રીસર્ચ ઇન્સ્ટીટ્યુટ, અમદાવાદ.

ગુજરાત ૧૦૮ ઈમરજન્સી મેનેજમેન્ટ સર્વિસ, નરોડા - કઠવાડા રોડ, નરોડા, અમદાવાદ - ૩૮૨ ૩૩૦.

\*The information furnished is based on data recorded in the electronic device.

I Undertake to file English  
Translation at the time of hearing  
of the Reply to report



ANNEXURE-R-4

ફોર્મ-૬ FORM-6



સત્યમેવ જયતે

ગુજરાત સરકાર

GOVERNMENT OF GUJARAT

આરોગ્ય અને પરિવાર કલ્યાણ વિભાગ

DEPARTMENT OF HEALTH AND FAMILY WELFARE

DA 0645594



મરણ પ્રમાણપત્ર

DEATH CERTIFICATE

(જન્મ અને મરણ નોંધણી અધિનિયમ, ૧૯૬૯ની કલમ ૧૨/૧૭ અને ગુજરાત જન્મ-મરણ નોંધણી નિયમો, ૨૦૧૮ના નિયમ-૮ મુજબ)

(Issued under Section 12/17 of the Registration of Births and Deaths Act, 1969 and Rule 8 of the Gujarat Registration of Births and Deaths Rules, 2018)

આથી પ્રમાણિત કરવામાં આવે છે કે, નીચેની માહિતી મરણના મૂળ રેકૉર્ડમાંથી લેવામાં આવી છે. જે ભારતના ગુજરાત રાજ્યના સુરત જિલ્લા ના પલસાણા તાલુકાના ચલથાણ ગ્રામ/શહેરના રજિસ્ટરમાં છે.

This is to certify that the following information has been taken from the original record of death which is in the register for Village/City Chalthan (CT) of Taluka Palsana of District Surat of Gujarat State, India.

નામ/Name : ભગવાનભાઈ / Bhagwanbhai

જાતિ/Sex : પુરુષ / Male

મરણ તારીખ/ Date of Death : 09/02/2019

મરણ સ્થળ/ Place of Death :

Saturday, February 9, 2019

Gauchar Taraf Jata Road Pase Chalthan Ta.Palsana Dist.Surat

માતાનું નામ/ Name of Mother :

પિતાનું-પતિનું નામ / Name of Father or Husband :

વાલીબેન / Valiben

રેવાભાઈ ભરવાડ / Revabhai Bharvad

મરનારના મૃત્યુ સમયનું સરનામું/ Address of deceased at the time of Death :

મરનારનું કાયમી સરનામું / Permanent address of Deceased :

ચલથાણ તા પલસાણા જી સુરત /Chalthan Ta.Palsana Dist.Surat

ચલથાણ તા પલસાણા જી સુરત /Chalthan Ta.Palsana Dist.Surat

નોંધણી ક્રમાંક/Registration No. : 17

નોંધણીની તારીખ/ Date of Registration :18/02/2019

રીમાર્ક્સ (વિશેષ નોંધ)/Remarks (if any)

પ્રમાણપત્ર નંબર/ Certificate No : D201910011313

/ 0

પ્રમાણપત્ર કાઢી આપ્યાની તારીખ/ Date of issue :

પ્રમાણપત્ર આપનાર સત્તાધિકારીની સહી/Signature of issuing authority :

06/10/2022



ub+Es0tskCEoWJ3fBmE2QhGDRInHTYrpWcaX5zTmm6dDehXFii+KjaBe0sgyM25z

Registrar (Birth &amp; Death)

ચલથાણ તા પલસાણા જી સુરત

Chalthan (CT), Surat

તા. પલસાણા, જી. સુરત



ગુજરાત સરકાર

GOVERNMENT OF GUJARAT

આરોગ્ય અને પરિવાર કલ્યાણ વિભાગ

DEPARTMENT OF HEALTH AND FAMILY WELFARE

ફોર્મ-૬ FORM-6



DA 0645595

## મરણ પ્રમાણપત્ર DEATH CERTIFICATE

(જન્મ અને મરણ નોંધણી અધિનિયમ, ૧૯૬૯ની કલમ ૧૨/૧૭ અને ગુજરાત જન્મ-મરણ નોંધણી નિયમો, ૨૦૧૮ના નિયમ-૮ મુજબ)  
(Issued under Section 12/17 of the Registration of Births and Deaths Act, 1969 and Rule 8 of the Gujarat Registration of Births and Deaths Rules, 2018)

આથી પ્રમાણિત કરવામાં આવે છે કે, નીચેની માહિતી મરણના મૂળ રેકર્ડમાંથી લેવામાં આવી છે. જે ભારતના ગુજરાત રાજ્યના સુરત જિલ્લા ના પલસાણા તાલુકાના ચલથાણ ગ્રામ/શહેરના રજિસ્ટરમાં છે.

This is to certify that the following information has been taken from the original record of death which is in the register for Village/City Chalthan (CT) of Taluka Palsana of District Surat of Gujarat State, India.

નામ/Name : ભરતભાઈ / Bharatbhai

જાતિ/Sex : પુરુષ / Male

મરણ તારીખ/ Date of Death : 09/02/2019

મરણ સ્થળ/ Place of Death :

Saturday, February 9, 2019

Gauchar Taraf Jata Road Pase Chalthan Ta.Palsana Dist Surat

માતાનું નામ/ Name of Mother :

પિતાનું-પતિનું નામ / Name of Father or Husband :

રામુબેન / Ramuben

મેઘાભાઈ સાથીયા / Meghabhai Sathiya

મરનારના મૃત્યુ સમયનું સરનામું/ Address of deceased at the time of Death :

મરનારનું કાયમી સરનામું / Permanent address of Deceased :

૩૧૩૨ લક્ષ્મી નગર પાર્સી સચીન ના ચોર્યાસી ડિસ્ટ્રિક્ટ / 3132 Laxmi Nagar Pardi Sachin Ta.Choryasi Dist.Surat

૩૧૩૨ લક્ષ્મી નગર પાર્સી સચીન ના ચોર્યાસી ડિસ્ટ્રિક્ટ / 3132 Laxmi Nagar Pardi Sachin Ta.Choryasi Dist.Surat

નોંધણી ક્રમાંક/Registration No. : 22

નોંધણીની તારીખ/ Date of Registration : 28/02/2019

રીમાર્ક્સ (વિશેષ નોંધ)/Remarks (if any)

પ્રમાણપત્ર નંબર/ Certificate No : D201910026853

/ 0

પ્રમાણપત્ર કાઢી આપ્યાની તારીખ/ Date of issue :

પ્રમાણપત્ર આપનાર સત્તાધિકારીની સહી/Signature of issuing authority :

06/10/2022



Registrar (Birth & Death)  
તાલુકા પલસાણા, જિલ્લો સુરત  
અધિકારી (જન્મ & મરણ)  
તા. પલસાણા, જી. સુરત



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# 360 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN  
Sector-10-A, Gandhinagar-382 021.  
Website : www.gpcb.gov.in

## ANNEXURE-R-5

BY R.P.A.D

NO:GPCB/BRCH/CCA-291(2)/ID-15614/321676

DT: 21/07/2015

CCA NO: AWH-70819

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under "Hazardous Waste (Management, Handling & Trans-boundary Movement) Rule-2008."

And whereas Board has received consolidated application dated **26/03/2015** and Inward No. **92037** for the consolidated consent and authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts Consent & Authorization is hereby granted as under.

### CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid environmental acts)

To,  
M/s. SAYAN GREENOCHEM (P) LTD.,  
PLOT NO. 6001/1 & 2,  
GIDC ESTATE ANKLESHWAR,  
DIST. BHARUCH.

1. Consent Order No. : AWH-70819 date of Issue 06/06/2015.
2. The consent under Water Act-1974 for conveying the industrial effluent to the CETP of M/s. ETL for the treatment and disposal of treated effluent, The consent under Air Act-1981 & Authorization under Environment (Protection) Act, 1986 shall be **valid up to 25/03/2020** to operate industrial plant for manufacture of the following products:

Sr. No.	Product	Max. quantity MT/Month
1	CPC Blue	9.6 MT
2	CPC Green	5.6 MT
<b>By - Product</b>		
1	30% Hydrochloric Acid	60 KL
2	25% Aluminium Chloride Solution	269 KL
3	10% Sodium Hypo Chloride	98 KL
4	10% Ammonium Carbonate	250 KL

- Spent Aluminium Chloride Solution shall be sell out as per Haz/h (M.H & T.M) Rules 2008 & its Amendment thereafter.
3. **CONDITIONS UNDER WATER ACT 1974:**
    - 3.1 The quantity of industrial effluent shall not exceed **25 M<sup>3</sup>/DAY**.
    - 3.2 The quantity of the domestic waste water (sewage) shall not exceed **0.8 M<sup>3</sup>/DAY**.

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- 3.3 The total water consumption for industrial process and other ancillary operations shall not exceed **34 KL/DAY** and water consumption for domestic purpose shall not exceed **1 KL/DAY** as mentioned in form D submitted consent application under Water Act- 1974.
- 3.4 Sewage shall be disposed of through septic tank/soak pit system.
- 3.5 The unit shall affix of water meters as per Section 4 (1) of the water (Prevention and Control of Pollution) Cess Act - 1977 for the purpose of measuring and recording the quantity of water consumed at such places as may be required, within 15 days and it shall be presumed that the quantity indicated by the meter has been consumed by the industry until the contrary is proved.
- 3.6 The GIDC drainage connection given by the GIDC for discharge of industrial effluent shall be disconnected & the outlet shall be sealed.

### 3.4 TRADE EFFLUENT:

- 3.4.1 The applicant shall be required to make storage facilities to store the effluent for at least **72** hours by providing acid proof brick lined impervious tanks/HDPE tanks.
- 3.4.2 The applicant shall make fixed arrangement for loading the effluent from their collection tanks to the tanker of ETL. The unit shall not keep any by-pass line or system or loose or flexible pipe line for loading the effluent into the tanker of ETL.
- 3.4.3 Leachate from the hazardous solid waste, if any shall also be connected into a collection tank through leachate collection facilities and shall be conveyed along with industrial effluent to the CETP of ETL.
- 3.4.4 Magnetic flow meters shall be installed at the inlet & outlet of effluent collection tanks/ETP to measure the quantity of effluent lifted into the tanker of ETL.
- 3.4.5 The ENTIRE quantity of industrial effluent shall have to be conveyed by ETL. In no circumstances the effluent either treated or untreated shall be discharged into GIDC drain or anywhere else.
- 3.4.6 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
- 3.4.7 The applicant shall be responsible for loading its effluent into the tankers of the ETL for transporting the effluent. Due care shall be taken to avoid any leakage or spillage of effluent during loading the tanker.
- 3.4.8 If the effluent contains heavy metals, phenols & cyanide, the ETL member unit shall have to treat the effluent within its premises to conform to the following standards (Whichever applicable)

PARAMETERS	PERMISSIBLE LIMIT
Zinc (Zn)	5.0 mg/l
Total Chromium	2.0 mg/l
Nickel (Ni)	3.0 mg/l
Mercury (Hg)	0.01 mg/l
Cyanide (as CN)	0.2 mg/l
Pesticides	Absent
Phenolic Compounds	1.0 mg/l
Lead (Pb)	0.1 mg/l
Copper (Cu)	3.0 mg/l

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Hexavalent Chromium	0.1 mg/l
Cadmium (Cd)	1.0 mg/l
Arsenic (As)	0.2 mg/l
Selenium	0.05 mg/l
BOD	3600 mg/l
COD	11000 mg/l
Free Acidity	55000 ppm
TKM ( As N)	100 mg/l
Ammonical Nitrogen (As N)	50 mg/l

- 3.3.9 The applicant shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity on day to day basis and required to submit the complied record of one month to GPCB & ETL on or before fifth day of the succeeding month.
- 3.3.10 In case of shut-down of plant for more than three days for any reason, the ETL unit member shall intimate to ETL authority & GPCB well in advance for the better operation & management of CETP.
- 3.3.11 The applicant shall either stop or curtail its production activities if the effluent is not adequately treated by the CETP of ETL to conform to the standards specified by G.P.C.B.
- 3.3.12 The authorized representative of ETL shall have right of entry at any time for the purpose of inspection and monitoring the effluent collection facilities/ETP (if required) of the applicant.
- 3.3.13 In case of incinerators, the flow measuring devices for mother liquor/toxic effluent/Non-biodegradable effluent, light diesel oil, Furnace oil, etc. i.e. fuel used for combustion, air used for combustion shall be separately provided. Incinerator temperature recording devices as well as gaseous flow measuring devices for scrubber shall also be provided. These data of temperature & flow should be recorded every day & submitted to GPCB & ETL on monthly basis.
- 3.3.14 The GIDC drainage connection given by the GIDC for discharge of industrial effluent shall be disconnected & the outlet shall be sealed.
- 3.3.15 If the ETL authority terminates the membership of CETP, the ETL member unit shall have to close down the manufacturing activities/industrial operation of the process plant immediately until the ETL membership is resumed.
- 3.3.16 The applicant shall also comply with the General Condition (Whichever applicable from No. 1 to 25) attached herewith.
- 3.3.17 The applicant shall put up at the entrance a board displaying ETL membership number & date of joining of ETL, the name of unit, particulars of the products/ process and the name of proprietor/partners /directors of the unit and the electricity consumer number as on the record of GEB.
- 3.3.18 The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environment safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell / Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing

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# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

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environmental issued. These Cells also coordinate the exercise of environmental audit and preparation of environmental statements.

- 3.3.19 The Environmental audit shall be out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30<sup>th</sup> September every year.
- 3.3.20 The Board reserves the right to revoke and/or revoke the consent and / or make modifications in the conditions which it seems fit in accordance with provisions of Water Act-1974.
- 3.3.21 In case of change of ownership/management the name and address of the new ownership/partners/directors/proprietor should immediately be intimate to the Board.
- 3.3.22 The applicant shall have to submit EVERY MONTH the certified copies of challans (endorsed by ETL) regarding the quantity of industrial effluent (No. of Tankers) delivered per month to CETP of ETL.
- 3.3.23 Unit have to modify / improve performance of existing Effluent treatment facilities for efficiency & adequacy in order to comply with prescribed standards in respects of effective operation of effluent treatment plant with regards to notification No. P/111(3) Board's standards/33129 dated 30<sup>th</sup> October 2001 in fight of High Court in SCA No. 4473 of 97 dated 21/02/99.

#### 4. CONDITIONS UNDER AIR ACT 1981:

- 4.1 The following shall be used as fuel in Boiler.

Sr. No.	Fuel	Quantity
1.	Natural Gas	500 NM <sup>3</sup> /DAY
2.	L.D.O	150 Lit/Month
3.	Wood	600 KG/DAY

- 4.2 The applicant shall install & operate a comprehensive adequate air pollution control system in order to achieve prescribed norms so as to achieve standards.
- 4.2.1. The flue gas emission through stack attached to boiler / furnace shall conform to the following standards:

Stack No.	Stack Attached To	Stack height in Meter	Air Pollution Control System	Parameter	Permissible Limit
1.	Boiler ( 2 TPH)	20	Cyclone Seperator	SPM SO <sub>2</sub> NO <sub>x</sub>	150 mg/NM <sup>3</sup> 100 ppm 50 ppm
2.	Thermic fluid Heater ( NG base)	20	---		
3.	Hot Air Generator ( NG base)	11	---		

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# GUJARAT POLLUTION CONTROL BOARD

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4.2.2 The Process emission through various stacks/vent of reactors, Process and vessel shall conform to the following standards.

Stack No.	Stack Attached To	Stack height in Meter	Air Pollution Control System	Parameter	Permissible Limit
1.	Reactor from CPC Blue	25	Water Scrubber	NH <sub>3</sub>	175 mg/NM <sup>3</sup>

4.2.3 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.

Sr.No.	PARAMETERS	PERMISSIBLE LIMIT (microgram /M <sup>3</sup> )	
		Annual	24 Hours Average
1.	Particulate Matter (PM <sub>10</sub> )	60	100
2.	Particulate Matter (PM <sub>2.5</sub> )	40	60
3.	Oxides of Sulphur (SO <sub>x</sub> )	50	80
4.	Oxides of Nitrogen (NO <sub>x</sub> )	40	80
5.	HCl	---	200
6.	CL <sub>2</sub>	---	100

- Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.
  - 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.
- 4.2.4. The applicant shall operate industrial plant/air pollution control equipment very efficiently and continuously so that the gaseous emission always conforms to the standards specified in condition no.4.2.1 & 4.2.3 above.
- 4.2.5. The consent to operate the industrial plant shall lapse if at any time the parameters of the gaseous emission are not within the tolerance limits specified in the condition no.4.2.1& 4.2.3 above.
- 4.3 The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.
- 4.4 The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to

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less than 75dB(a) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

## 5 GENERAL CONDITIONS: -

5.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.

## 6. AUTHORISATION FOR THE MANAGEMENT & HANDLING OF HAZARDOUS WASTES Form-2 (See rule 3 (c) & 5 (5))

6.1 Number of authorization: **AWH-70819, date of Issue 06/06/2015.**

6.1.1 **M/s SAYAN GREENOCHEM (P) LTD** is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at **PLOT NO. 6001/1 & 2, GIDC ESTATE ANKLESHWAR, DIST. BHARUCH.**

Sr. No.	Waste	Category	Quantity/ Year	Treatment & Disposal
1	ETP	26.2	240 MT/Year	Collection, Storage, Transportation & Disposal at TSDF BEIL.
2	Discarded Container/ barrels	33.3	3600 Nos./Year	Collection, Storage, Reuse, Decontamination,
3	Used Oil	5.1	0.012 KL/Year	Collection, Storage, Decontamination, Disposal by sale to Registered Re-Processor.

6.1.2 The authorization is granted to operate a facility for collection, storage, within the factory premises and transportation and ultimate disposal of Hazardous wastes as mentioned above.

6.1.3 The authorization shall be in force for a period up to Five years from the date of application.

6.1.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

### TERMS AND CONDITIONS OF AUTHORISATION:

- The applicant shall comply with the provisions of the Environment (Protection) Act - 1986 and the rules made there under.
- The authorization shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.

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**GUJARAT POLLUTION CONTROL BOARD**

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 021.

Website : [www.gpcb.gov.in](http://www.gpcb.gov.in)

- c) The persons authorized shall not rent, lend, sell, and transfer of otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
  - d) Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
  - e) It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
  - f) An application for the renewal of an authorization shall be made as laid down in rule 5 (6) (ii).
  - g) Industry shall submit annual report within 15 days and sub squinty by 31<sup>st</sup> January every year
7. Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Court's order in W.P. No. 657 of 1995 dated 14<sup>th</sup> October 2003.
  8. Industry shall have to display on-line data outside the main factory gate with regard to and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises.
  9. Industry shall submit annual report within 15 days and subsequently 31<sup>st</sup> January every year.
  10. Industry shall have to manage waste oil; discarded containers etc., process waste as per Amended Rules-2003 and shall apply Authorization for all applicable waste as per Amended Rules-2003.

For and on behalf of  
GUJARAT POLLUTION CONTROL BOARD

(T.B.SHAH)  
ENVIRONMENT ENGINEER



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN  
Sector 10-A, Gandhinagar 382 010  
Phone : (079) 23226295  
Fax : (079) 23232156  
Website : www.gpcb.gov.in

BY R.P.A.D.

NO: GPCB/ANK/CCA-697(4)/ID-15750/ \_\_\_\_\_  
CCA NO: AWH-81502

DT: /10/2016

TO,  
M/s SUBHASRI PIGMENTS PVT. LTD.,  
PLOT NO: J-1201+1202+1211+1213+1208+1209+1209/A,  
GIDC ESTATE ANKLESHWAR,  
DIST: BHARUCH.

SUB: Amendment of Consolidated Consent & Authorization under various Environmental Acts/ Rules.

REF: (1) Your application No. 108544 dated 18/06/2016.  
(2) CCA NO. AWH-71386 dated 22/09/2015 of PCB ID: 15750.  
(3) CCA NO. AWH-71305 dated 04/08/2015 of PCB ID: 15213.  
(4) CCA NO. AWH-67008 dated 28/01/2015 of PCB ID: 15332.



Sir,

This has reference to the CCA order NO: AWH 71386 issued vide letter No: GPCB/BRCH/CCA-697(3)/ID-15750/328066 dated 22/09/2015 under the provisions of the various Environmental Act/ Rules, which stands amended as under  
Validity of this order shall be up to 16/09/2019.

**1. Propose:**

Purpose of this CCA-Amendment is amalgamation of M/s Subhasri Pigments Pvt Ltd (Unit-I) (PCB ID: 15750), M/s Subhasri Pigment Pvt Ltd (Unit-II) (PCB ID-15213) & M/s Mangal Murti Chemical, (PCB ID-15332).

**2. Specific Condition:**

1. PCB ID No. 15213 & PCB ID No.15332 shall be discontinued and all data from PCB ID NO. 15213 & 15332 shall be transferred to PCB ID NO 15750.
2. Unit shall discharge their total effluent quantity i.e 182.7 KLD to NCTL from single outlet point / collection tank only. Unit shall dispose off their domestic sewage i.e/ 17.5 KLD through septic tank/snack pit system.
3. There shall not be any increase in Production, Fuel consumption, Water consumption, waste water generation and hazardous waste generation quantity.
4. Unit holding PCB ID: 15750 is abide for any kind of legal matter / non-compliance of units holding PCB ID: 15213 & 15332.
5. Unit shall strictly adhere to undertaking dated 13/05/2016.

Page 1 of 5

**Clean Gujarat Green Gujarat**  
ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

Outward No: 15750/9.07/2016





# GUJARAT POLLUTION CONTROL BOARD

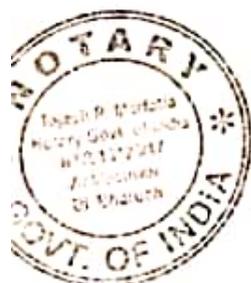
PARYAVARAN BHAVAN  
Sector 10-A, Gandhinagar 382 010  
Phone : (079) 23226295  
Fax : (079) 23232156  
Website : www.gpcb.gov.in

3. The Condition No. 2 Product List of CCA order NO: AWH-71386 issued vide letter No: GPCB/BRCH/CCA-697(3)/ID-15750/328066 dated 22/09/2015 is amended and shall now be read as under:

SR. NO	Name of Products	Total Quantity (MT/M)			Total After Merging
		CCA No. AWH-71386 of PCB ID-15750	CCA No. AWH-71305 of PCB ID-15213	CCA No. AWH-67008 of PCB ID-15332	
1	Copper Phthalocyanine Green-7	80	0	0	80
2	Copper Phthalocyanine Blue Crude	80	0	0	80
3	Pigment Violet Toner IC-77(Lake Violet)	0	3.5	0	3.5
4	Pigment Violet Toner IC-72	0	0.5	0	0.5
5	Pigment Persian Blue	0	3.6	0	3.6
6	BETA Blue	0	30.3	0	30.3
7	Pigment Rubine Toner	0	0	1	1
8	Pigment Lake Red	0	0	0.5	0.5
9	Pigment Maroon Toner	0	0	0.5	0.5
<b>Total</b>		<b>160</b>	<b>37.9</b>	<b>2</b>	<b>199.9</b>
<b>Recovered Inorganic Products</b>					
1	Ammonium Sulphate	350	0	0	350
2	Poly Aluminium Chloride Solution	1150	0	0	1150
3	Sodium Sulphate	120	0	0	120
4	Copper Sulphate	30	0	0	30
<b>Total</b>		<b>1650</b>	<b>0</b>	<b>0</b>	<b>1650</b>
<b>BY PRODUCTS</b>					
1	Hydrochloric Acid (30%)	200	0	0	200
2	Sodium Hypo chloride (100%)	200	0	0	200
3	Aluminium Chloride Solution	850	0	0	850
<b>Total</b>		<b>1250</b>	<b>0</b>	<b>0</b>	<b>1250</b>

4. The Condition No. 3.3, under Water Act of CCA order NO: AWH-71386 issued vide letter No: GPCB/BRCH/CCA-697(3)/ID-15750/328066 dated 22/09/2015 is amended and now shall be read as under:

- The quantity of total water consumption shall not exceed 328.50 KL/Day as per flow break up under water Act 1974.





## GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN  
Sector 10-A, Gandhinagar 382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

Sr. No	Particular	Water Consumption (KL/Day)			Total After Merging
		CCA No. AWH-71386 of PCB ID - 15750	CCA No. AWH-71305 of PCB ID - 15213	CCA No. AWH-67008 of PCB ID - 15332	
1.	Domestic	46	1	1	48
2.	Industrial				
2.1	Process	166	85	2	176.5
2.2	Washing	1	22	2	25
2.3	Boiler	11	3	1	15
2.4	Cooling	27	0	0	27
2.5	Gardening	37	0	0	37
	<b>Total</b>	<b>288</b>	<b>34.5</b>	<b>6</b>	<b>328.5</b>

5. The Condition No. 3.1 & 3.2, under Water Act of CCA order NO: AWH-71386 issued vide letter No: GPCB/BRCH/CCA-697(3)/ID-15750/328066 dated 22/09/2015 is amended and now shall be read as under:

- The quantity of total waste water generation shall not exceed 230.2 KL/Day as per below break up under water Act 1974.

Sr. No	Particular	Waste Water Generation (KL/Day)			Total After Merging
		CCA No. AWH-71386 of PCB ID - 15750	CCA No. AWH-71305 of PCB ID - 15213	CCA No. AWH-67008 of PCB ID - 15332	
1	Domestic	46	0.50	1	47.5
2.	Industrial				
2.1	Process	145	7.9	2	154.9
2.2	Washing	1	22	2	25
2.3	Boiler	2	0.8	0	2.8
2.4	Cooling	0	0	0	0
	<b>Total Industrial</b>	<b>148</b>	<b>30.7</b>	<b>4</b>	<b>182.7</b>
	<b>Total</b>	<b>194</b>	<b>31.2</b>	<b>5</b>	<b>230.2</b>

6. The Condition No. 4.1, under Air Act of CCA order NO: AWH-71386 issued vide letter No: GPCB/BRCH/CCA-697(3)/ID-15750/328066 dated 22/09/2015 is amended and now shall be read as under:

SR. No	Name of Fuel	Quantity		CCA No. AWH-67008 of PCB ID - 15332	Total After Merging
		CCA No. AWH-71386 of PCB ID - 15750	CCA No. AWH-71305 of PCB ID - 15213		
1	Natural Gas	10029 SCM/Day	900 SCM/Day	300 SCM/Day	11229 SCM/Day
2	Match / Cigarettes	0	0	300 kg/day	300 kg/day





# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector 10-A, Gandhinagar 382 012

Phone : (079) 23226285

Fax : (079) 23232156

Website : www.gpcb.gov.in

7. The Condition No. 4.2, under Air Act of CCA order NO. AWH-71386 issued vide letter No. GPCR/BRCH/CCA-697(3)/ID-15750/328066 dated 22/09/2015 is amended and now shall be read as under:

Stack No	Stack attached to	Stack Height in Meter	APCM	Parameter	Permissible Limit
<b>CCA No. AWH-71386 of PCB ID - 15750</b>					
1	Steam Boiler (HR) Green Plant (2 TPH)	11	--	PM SO2 NOx	150 mg/NM3 100 PPM 50 PPM
2	Thermal Fluid Heater Green (1.41.8 Kcal)				
3	Hot Air Generator for SFD Green-7 (1.8 Lac Kcal)	11	--	PM SO2 NOx	150 mg/NM3 100 PPM 50 PPM
4	Power Plant boiler/ ING Set-125KVA	11	--	PM SO2 NOx	150 mg/NM3 100 PPM 50 PPM
5	Thermal Fluid Heater-CPC Blue (10 Lac Kcal)	11	--	PM SO2 NOx	150 mg/NM3 100 PPM 50 PPM
6	Steam Boiler (HR) (6.50 TPH)				
7	Hot Air Generator for SFD-CPC Blue (7.0 Lac Kcal)	9	--	PM SO2 NOx	150 mg/NM3 100 PPM 50 PPM
<b>CCA No. AWH-71305 of PCB ID - 15213</b>					
8	Small Industrial Steam Boiler (1 TPH)	11	--	PM SO2 NOx	150 mg/NM3 100 PPM 50 PPM
9	Hot Air Generator for SFD (130000 Kcal/Hr) (BETA Blue)	13	--	PM SO2 NOx	150 mg/NM3 100 PPM 50 PPM
<b>CCA No. AWH-67008 of PCB ID - 15332</b>					
10	Steam Boiler (0.6 TPH)	11	--	PM SO2 NOx	150 mg/NM3 100 PPM 50 PPM
11	Hot Air Generator (45000 Kcal/Hr)				

8. The Condition No. 4.3, under Air Act of CCA order NO. AWH-71386 issued vide letter No. GPCR/BRCH/CCA-697(3)/ID-15750/328066 dated 22/09/2015 is amended and now shall be read as under:

Stack No	Stack attached to	Stack Height in Meter	Air Pollution Control System	Parameter	Permissible Limit
1	Formation Reactor (CPC Green Unit)	15	Water Scrubber followed by Alkali Scrubber	HCl	20 mg/NM3
2	Reactor (CPC Blue Plant)	15	Acid Scrubber	Cl2 NH3	09 mg/NM3 175 mg/NM3

**GUJARAT POLLUTION CONTROL BOARD**

MARVADARAN BHAVAN

Sector 10 A, Gandhinagar, 382 010

Phone (079) 2320295

Fax (079) 2323150

Website www.gpcb.gov.in

1. There shall be no process gas emissions from manufacturing activity of plant having P.H.U. 14711 & 14552 bearing contents vide AWH NO. 71106 & 71008 respectively.

2. The condition No. 5.1.1 under Hazardous waste of CCA order No. AWH 71106 issued vide letter No. GPCB/BCH/CCA 097(31)/10 18750/328066 dated 22/09/2015 is amended and now shall be read as under:-

Sl. No.	Type Waste	Category No.	Quantity		Limit		Facility
			CCA No. 14711	CCA No. 14552	CCA No. 14711	CCA No. 14552	
1	VVO waste or a chemical sludge from waste water treatment plant (M)	5.1	0	0	0	0	Collection storage within factory premises
2	Flammable liquid (M)	5.1	0	0.224	0.012	0.001	Collection storage within factory premises and sale to authorized person
3	Flammable Gases	5.1	0	24	24	0.001	Collection storage, reuse
	Flammable Solids		0.00001	240	120	0.00001	Discontinuation, discontinuation, disposal and sale to authorized vendor/recycler
4	Flammable or flammable aerosols	5.2	0	0	0.010	0.010	Collection storage, reuse in the process within factory premises



10. All other condition in CCA Order No. AWH 71106 issued vide letter No. GPCB/BCH/CCA 097(31)/10 18750/328066 dated 22/09/2015 shall remain unchanged.

For and on behalf of  
GUJARAT POLLUTION CONTROL BOARD

*D. M. Thaker*  
(D.M. THAKER)  
ENVIRONMENT ENGINEER

Certified by  
SMADA CLEAN TECH LIMITED, SURTI BHAGOR, NR. GUJARAT GAS OFFICE,  
JAMARWADA ROAD, ANKLESHWAR, DIST. BHARUCH.



**REGIONAL FORENSIC SCIENCE LABORATORY**

Falsawadi Police Line, Gujarat State, Surat- 395003

**Department of Toxicology**Examination Report

---

No. RFSL/EE/2019/T/327

Date: 26/03/2019

To,

Police Inspector

Katodara GIDC Police Station

Dist. - Surat Rural

At the time of summons and communication the above report number and date and name of examination officer as mentioned below the report should be mentioned.

Sir,

We have received letter no..... dated..... on 21/02/2019 sent by you through police constable mentioning dispatch of 16 (sixteen) parcels/ glass tubes pertaining to accidental death no. 17/2019 dated 09/02/2019 filed at Katodara GIDC Police station under section 174 of CRPC.

---

Details of parcels/tubes	Two sealed plastic bottles containing seal
In which condition those	of "P. I. KATODARA GIDC PST SURAT" and
Were received	six sealed Plastic Jars and eight culture
Sealed parcels/tubes	Tubes containing seal of "M. O. P. H C.
	KATODARA" which were provided
	Specimen Mark A to P.

---

---Number of sealed parcels/ tubes : 16 (sixteen)

Containing specimen seal  
 ---Number of sealed parcels/tubes : -----  
 Which does not contain seal  
 ---Number of unsealed parcels/ tubes : -----  
 Total parcels : 16 (sixteen)

### **Description of the substances (samples) of the parcels**

**Specimen Mark- A** : One plastic bottle containing about 01 liter smelly liquid. It was mentioned in the police dispatch Note as water of Bay.

**Specimen Mark -B** : One plastic bottle containing about 01 liter specific Greenish black viscous liquid. It was mentioned in the police dispatch Note that it was chemical liquid which was seized from the container no. GJ-02-Z-7927.

**Specimen Mark-C** : One plastic Jar containing about 200 gms. Brownish substance which was mentioned as Viscera.

**Specimen Mark-D** : One plastic Jar containing about 100 gms. Brownish tissue substance which was mentioned as muscle tissue.

**Specimen Mark- E** : One plastic Jar containing about 200 gms. Brownish substance which was mentioned as Viscera.

**Specimen Mark-F** : One culture tube containing about 03 ml red colored liquid. ETD had mentioned it as blood.

**Specimen Mark- G** : One culture tube containing about 03 ml red colored liquid which was mentioned as Fluoride blood.

**Specimen Mark- H** : One culture tube containing about 03 ml red colored liquid which was mentioned as plain blood.

**Specimen Mark- I** : One plastic Jar containing about 200 gms. Brownish substance which was mentioned as Viscera.

**Specimen Mark-J** : One plastic Jar containing about 100 gms. Brownish tissue substance which was mentioned as muscle tissue.

**Specimen Mark- K** : One plastic Jar containing about 200 gms. Brownish substance which was mentioned as Viscera.

**Specimen Mark-L** : One culture tube containing about 03 ml red colored liquid. ETD had mentioned it as blood.

**Specimen Mark-M** : One culture tube containing about 03 ml red colored liquid which was mentioned as Fluoride blood.

**Specimen Mark- N** : One culture tube containing about 03 ml red colored liquid which was mentioned as plain blood.

**Specimen Mark- O** : One culture tube containing about 03 ml pale yellow colored liquid which was mentioned as urine.

**Specimen Mark-P** : One culture tube containing about 03 ml pale yellow colored liquid which was mentioned as urine.

**Name of deceased** : (1) Bharatbhai Manghabhai Sathiya aged 22 years.

(2) Bhagwanbhai Revabhai Bharwad aged 36 years.

**Procedure of examination:** The examination of the samples was done by :  
RFSL-TOX-OPM of the “working Procedure Manual” of department of toxicology by use of necessary certified analytical technics such as (1) Steam distillation (2) Qualitative tests (3) Volumetric Titration (4) Solvent Extraction (5) Thin layer

Chromatography (6) U. V. Spectroscopy (7) Gas Chromatography.

**Result of examination:** (1) In specimen Mark B the presence of inorganic type of acid- hydrochloric acid was found. Its percentage was 28.50%.

(2) In specimens Mark A, C, D, E, F, G, H, I, J, K, L, M, N, O and P the presence of inorganic acid or other poison was not found.

**Date of examination:** 05/03/2019

To

25/03/2019

\_\_\_\_\_S/D\_\_\_\_\_

(R. R. Dhimmar)

(Examination officer)

Scientific officer

Cum Ass. Chemical Examiner

To Govt. of Gujarat

Regional Forensic Science Laboratory

SURAT.

**Praharit Pigments LLP**

Plot No: 38/11, Industrial Estate

Jhagadia-393110, Dist: Bharuch

PAN :

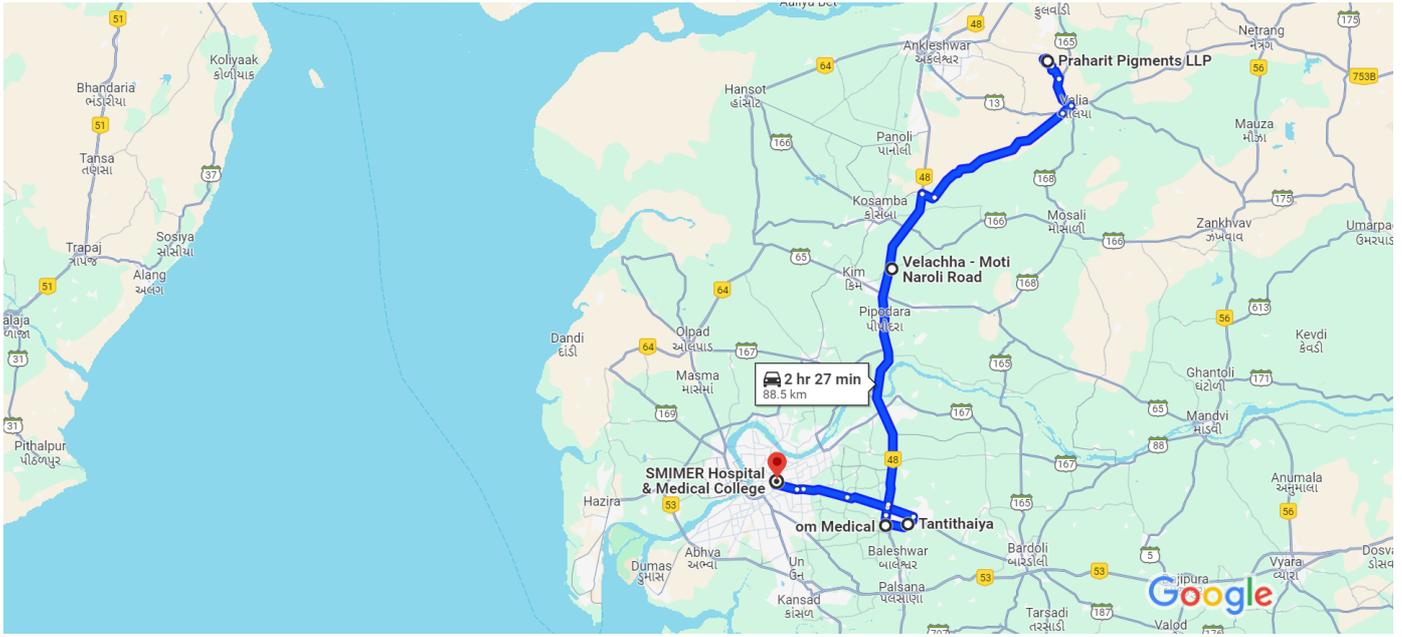
AAPFP7958P

**Hydro Chloric Acid**

Monthly Summary

5-Mar-19 to 30-Aug-19

<b>Particulars</b>	<b>Outwards</b>
	Quantity
Opening Balance	
March	54880.000 kgs
April	222600.000 kgs
May	174110.000 kgs
June	246200.000 kgs
July	325850.000 kgs
August	180300.000 kgs
<b>Grand Total</b>	<b>1203940.000 kgs</b>



Map data ©2024 10 km



via NH 48

2 hr 27 min

2 hr 27 min without traffic

88.5 km

This route has tolls.

This route has restricted usage or private roads.

### Explore nearby SMIMER Hospital & Medical College



Restaurants



Hotels



Gas stations



Parking Lots

More

378  
MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 4010437/4020781  
/4037124/4035273  
Fax : 24044532/4024068 /4023516  
Email : ast@mpcb.gov.in  
Visit At : <http://mpcb.gov.in>



Kalpataru Point, 3rd & 4th floor, Sion- Matunga  
Scheme Road No. 8, Opp. Cine Planet Cinema, Near  
Sion Circle, Sion (E),  
Mumbai - 400 022

Consent order No: - Format 1.0/AST/RO Raigad/EIC No. RD-2654-14/R/CC-4942  
Date-26/05/2014

To,  
M/s Lona Industries Ltd.  
Vill. Ladivali, Post. Gulsunde,  
Tal. Panvel, Dist. Raigad.

Subject: Consent to Operate RED category.  
Ref : 1. Earlier Consent granted vide no. BO/RO-RAIGAD/PCI-I/EIC-RD-1158-09/R/CC-37 dtd 19.06.2009  
2. Minutes of CC meeting held on 16/05/2014.

Your application dated: 04/01/2014 for Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (M, H & T M) Rules 2008 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent is granted for a period from 01.01.2014 to 30.04.2018
- The actual capital investment of the industry is Rs. 62.67 Crs. (As per C. A. Certificate)
- The Consent is valid for the manufacture of -

Sr. No.	Product / By-Product Name	Maximum Quantity
A)	Pigments	
1	CPC	1680 MT/A
2	C. P. Green	1440 MT/A
3	Alfa Blue	840 MT/A
4	Other Pigments	600 MT/A
B)	Organic Dyes - Ingrain Dyes (IBN) or Reactive Dyes or Direct Ethyl Centralite	200 MT/A
C)	By Products	
1	ALCL3 (PAC) Solution (Dilute 7 to 10%)	100 MT/day
2	HCL (30%)	6 MT/day
3	Hypochloride	6 MT/day
4	Dilute Sulphuric Acid & or MnSo4 or Solid Manganese Carbonate (Dry)	40 MT/day 7 MT/day
5	Coper Carbonate / Sulphate as Pure Copper	250 Kg/day
6	Cobalt Carbonate / Sulphate as Pure Cobalt	25 Kg/day

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	1460.00	As per	Saline Zone of

*(Handwritten signature)*

			Schedule -I	Patalganga River.
2.	Domestic effluent	40.00	As per Schedule -I	Saline Zone of Patalganga River.

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
1.	Boiler	3 Nos	As per Schedule -II
2.	TPH	5 Nos.	As per Schedule -II
3.	Stand By TPH	5 Nos	As per Schedule -II
4.	Scrubbers	2 Nos	As per Schedule -II

6. Conditions under Hazardous Waste (MH & TM) Rules, 2008 for treatment and disposal of hazardous waste:

Sr. No.	Type Of Waste	Cate-gory	Quantity	UOM	Treatment	Disposal
1	Process Waste/sludge/residue	26.1	300	Kg/A	—	CHWTSDF
2	Chemical Sludge from Waste water treatment	26.2	8	T/day	—	CHWTSDF
3	Waste Oil	5.1	0.5	KL/A	—	Sale to authorized reprocessor
4	Used Oil	5.2	0.5	KL/A	—	Sale to authorized reprocessor
5	Used Container	33.3	1000	No/A	—	Sale to Authorised Recycler after decontamination.

7. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
8. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.

For and on behalf of the  
Maharashtra Pollution Control Board

(Rajiv Kumar Mital, IAS)  
Member Secretary

Received Consent fee of -

Sr. No.	Amount(Rs.)	DD. No.	Date	Drawn On
01	3,75,000/-	107225	26/11/2013	SBI
02	2,35,000/-	107248	02/12/2013	SBI
03	1,30,000/-	761520	08/05/2014	SBI.

Copy to:

1. Regional Officer -Navi Mumbai and Sub-Regional Officer- Taloja- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updation purposes.

Schedule-ITerms & conditions for compliance of Water Pollution Control:

1) A] As per your application, you have provided the Effluent Treatment Plant (ETP) with the design capacity of 1500 CMD.

B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr No.	Parameters	Standards prescribed by Board
	<b>I. Compulsory Parameters</b>	<b>Limiting Concentration in mg/l, except for pH</b>
01	pH	6.0 to 8.5
02	Oil & Grease	10.0
03	BOD (3 days 27°C)	100
04	Total Dissolved Solids	2100
05	Suspended Solids	100
06	COD	250
07	Mercury (as Hg)	0.01
08	Hexavalent (as Cr)	0.1
09	Chromium (Total Chromium (as Cr)	2.0
10	Copper (as Cu)	3.0
	Zinc (as Zn)	5.0
	Nickel (as Ni)	3.0
	Cadmium (as Cd)	2.0
	Chloride (as Cl)	1000
	Sulphate (as SO <sub>4</sub> )	1000
	Phenolic Compounds (as C <sub>6</sub> H <sub>5</sub> OH)	1.0
	Bio-assay Test (with 1:8 dilution of effluents)	90% survival of Test animals after 96 hours.

C) The treated effluent shall be discharge to the sewerage system provided by HOC Ltd for further disposal in saline water zone of Patalganga river - 1460 CMD

2) A] As per your consent application, you have provided the sewage treatment system with the design capacity of 40.0 CMD.

B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards/ prescribed under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

- (1) Suspended Solids. Not to exceed 100 mg/l.  
 (2) BOD 3 days 27°C. Not to exceed 100 mg/l.

C] The treated sewage shall be recycled to the maximum extent and excess if any should only be connected to the sewerage system provided by HOC Ltd for further disposal in saline water zone of Patalganga river.

- 3) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 4) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 5) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	350.0
2.	Domestic purpose	150.0
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	1450
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	--

- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

Maharashtra Pollution Control Board

**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have proposed to install/ provided the Air pollution control (APC) system and also proposed to erect / erected following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S %	SO <sub>2</sub> Kg/Day
1	Boiler 4 TPH	Stack	21	LSHS	6.0 MT/day.	1	120
2	Boiler 6 TPH	Stack	23	Coal	27 MT/day.	0.5	270
3	Boiler 10 TPH	Stack	30	Briquette OR FO	40 T/day OR 500 KLM.	0.06 or 4.5	48 or 1800
4	TPH 1, 2 & 3	Stack	22	----	----	----	----
5	TPH 4 & 5	Stack	30	----	----	----	----
6	Stand By TPH 1, 2 & 3	Scrubber	22	----	----	----	----
7	Stand By TPH 4 & 5	Stack	30	----	----	----	----
8	Ammonia & Chlorine Scrubber	Scrubber	6	----	----	----	----

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

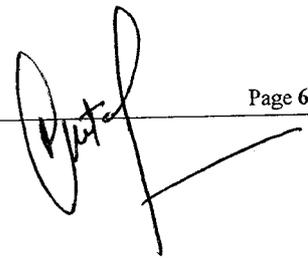
Particulate matter	Not to exceed	150 mg/Nm <sup>3</sup> .
SO <sub>2</sub> Process	Not to exceed	50 ppm
Cl <sub>2</sub>	Not to exceed	3 ppm
H <sub>2</sub> S		10 mg/Nm <sup>3</sup>
NH <sub>3</sub> (Process)		50 ppm

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

**Schedule-III**  
**Details of Bank Guarantees**

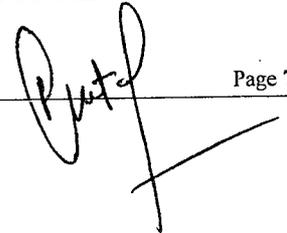
Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	5 Lakh	15 days	O & M of Pollution Control Systems	30.04.2018	31.08.2018

Maharashtra Pollution Control Board



Schedule-IVGeneral Conditions:

- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) If the MIDC pipeline is broken/ overflowing chamber, in such cases industry shall not discharge their treated effluent into MIDC drain, it shall be sent to CETP by tanker.
- 3) Industry should monitor effluent quality, stack emissions and ambient air quality monthly.
- 4) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
- 5) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 6) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 7) The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 8) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the HW (MH&TM) Rules 2008, which can be recycled/processed/reused/recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site / environment.
- 9) The industry shall submit the Annual Returns as per Rule 5(6) & 22(2) of Hazardous Waste (M, H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30<sup>th</sup> June of every year.
- 10) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 12) The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- 13) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
- 14) The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 15) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 16) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.



- 17) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 18) Conditions for D.G. Set
- Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use
  - D.G. Set shall be operated only in case of power failure.
  - The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 19) The industry should not cause any nuisance in surrounding area.
- 20) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 21) The applicant shall maintain good housekeeping.
- 22) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31<sup>st</sup> March of the year and number of trees planted by September end.
- 23) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 24) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 25) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 26) The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
- 27) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 28) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.

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**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>002</b>	Dated <b>1-Apr-19</b>
Delivery Note <b>002</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>002</b>	Delivery Note Date <b>1-Apr-19</b>
Dispatched through <b>By Tanker</b>	Destination <b>Ahmedabad</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ18BT0156</b>
Terms of Delivery	

Consignee (Ship to)

**Dharti Industries**

Sr No 453  
 Sunvala Katosan Road  
 Ta: Detroj,Rampura,Sunvala  
 Ahmedabad  
 Detroj-382145  
 GSTIN/UIN : 24AAOFD6574G1Z6  
 State Name : Gujarat, Code : 24

Buyer (Bill to)

**Om Enterprise**

Bungalow No.1,Sukha Shanti Socity  
 Part 2 Plot No;- 1004/11-12  
 Opp Joggers Park,Gidc ,Ankleshwar  
 Mobile;- 9624610659  
 GSTIN/UIN : 24ACWPI4617B1ZQ  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	23,640.000 kgs	0.01	kgs	<b>236.40</b>
	<b>CGST Receivable/payable</b>					<b>21.28</b>
	<b>SGST Receivable/payable</b>					<b>21.28</b>
	<b>Round Off</b>					<b>0.04</b>
	Total		23,640.000 kgs			<b>₹ 279.00</b>

Amount Chargeable (in words)

**INR Two Hundred Seventy Nine Only**

E. &amp; O.E

Company's PAN : **AAPFP7958P**

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details

A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

**for Praharit Pigments LLP**

Authorised Signatory

**Tax Invoice**



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>021</b>	Dated <b>8-Apr-19</b>
Delivery Note <b>021</b>	Mode/Terms of Payment <b>60 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>021</b>	Delivery Note Date <b>8-Apr-19</b>
Dispatched through <b>By Tanker</b>	Destination <b>Ahmedabad</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ18BT0156</b>
Terms of Delivery	

Consignee (Ship to)  
**Dharti Industries**  
 Sr No 453  
 Sunvala Katosan Road  
 Ta: Detroj,Rampura,Sunvala  
 Ahmedabad  
 Detroj-382145  
 GSTIN/UIN : 24AAOFD6574G1Z6  
 State Name : Gujarat, Code : 24

Buyer (Bill to)  
**Om Enterprise**  
 Bungalow No.1,Sukha Shanti Socity  
 Part 2 Plot No;- 1004/11-12  
 Opp Joggers Park,Gidc ,Ankleshwar  
 Mobile;- 9624610659  
 GSTIN/UIN : 24ACWPI4617B1ZQ  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	28,940.000 kgs	0.01	kgs	<b>289.40</b>
	<b>CGST Receivable/payable</b>					<b>26.05</b>
	<b>SGST Receivable/payable</b>					<b>26.05</b>
	<b>Round Off</b>					<b>0.50</b>
	Total		28,940.000 kgs			<b>₹ 342.00</b>

Amount Chargeable (in words) **INR Three Hundred Forty Two Only** E. & O.E

Company's PAN : **AAPFP7958P**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

**for Praharit Pigments LLP**

Authorised Signatory



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>033</b>	Dated <b>14-Apr-19</b>
Delivery Note <b>33</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>33</b>	Delivery Note Date <b>14-Apr-19</b>
Dispatched through <b>Om Enterprise</b>	Destination <b>Ankleshwar</b>
Bill of Lading/LR-RR No. <b>04 dt. 14-Apr-19</b>	Motor Vehicle No. <b>GJ 18BT 0156</b>
Terms of Delivery	

Consignee (Ship to)

**Dharti Industries**

Sr No 453  
 Sunvala Katosan Road  
 Ta: Detroj,Rampura,Sunvala  
 Ahmedabad  
 Detroj-382145  
 GSTIN/UIN : 24AAOFD6574G1Z6  
 State Name : Gujarat, Code : 24

Buyer (Bill to)

**OM ENTERPRISE**

Bungalow No.1,Sukha Shanti Socity  
 Part 2 Plot No;- 1004/11-12  
 Opp Joggers Park,Gidc ,Ankleshwar  
 Mobile;- 9624610659  
 GSTIN/UIN : 24ACWPI4617B1ZQ  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	29,660.000 kgs	0.01	kgs	<b>296.60</b>
	<b>CGST Receivable/payable</b>					<b>26.69</b>
	<b>SGST Receivable/payable</b>					<b>26.69</b>
	<b>Round Off</b>					<b>0.02</b>
	Total		29,660.000 kgs			<b>₹ 350.00</b>

Amount Chargeable (in words)

**INR Three Hundred Fifty Only**

E. &amp; O.E

Company's Bank Details

A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

Company's PAN : **AAPFP7958P**

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

**for Praharit Pigments LLP**

Authorised Signatory



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/ UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>039</b>	Dated <b>17-Apr-19</b>
Delivery Note <b>039</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No. <b>05</b>	Dated <b>17-Apr-19</b>
Dispatch Doc No. <b>039</b>	Delivery Note Date <b>17-Apr-19</b>
Dispatched through <b>By Tanker</b>	Destination <b>Ahmedabad</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ18BT0158</b>
Terms of Delivery	

Consignee (Ship to)

**Dharti Industries**

Sr No 453  
 Sunvala Katosan Road  
 Ta: Detroj,Rampura,Sunvala  
 Ahmedabad  
 Detroj-382145  
 GSTIN/ UIN : 24AAOFD6574G1Z6  
 State Name : Gujarat, Code : 24

Buyer (Bill to)

**Om Enterprise**

Bungalow No.1,Sukha Shanti Socity  
 Part 2 Plot No;- 1004/11-12  
 Opp Joggers Park,Gidc ,Ankleshwar  
 Mobile;- 9624610659  
 GSTIN/ UIN : 24ACWPI4617B1ZQ  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/ SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	29,530.000 kgs	0.01	kgs	<b>295.30</b>
	<b>CGST Receivable/payable</b>					<b>26.58</b>
	<b>SGST Receivable/payable</b>					<b>26.58</b>
	<b>Round Off</b>					<b>0.54</b>
	<b>Total</b>		<b>29,530.000 kgs</b>			<b>₹ 349.00</b>

Amount Chargeable (in words)

**INR Three Hundred Forty Nine Only**

E. &amp; O.E

Company's Bank Details

A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

Company's PAN : **AAPFP7958P**

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

**for Praharit Pigments LLP**

Authorised Signatory



# Tax Invoice



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>055</b>	Dated <b>24-Apr-19</b>
Delivery Note <b>055</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No. <b>07</b>	Dated <b>24-Apr-19</b>
Dispatch Doc No. <b>055</b>	Delivery Note Date <b>24-Apr-19</b>
Dispatched through <b>By Tanker</b>	Destination <b>Ahmedabad</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ16AU3057</b>
Terms of Delivery	

Consignee (Ship to)  
**Dharti Industries**  
 Sr No 453  
 Sunvala Katosan Road  
 Ta: Detroj,Rampura,Sunvala  
 Ahmedabad  
 Detroj-382145  
 GSTIN/UIN : 24AAOFD6574G1Z6  
 State Name : Gujarat, Code : 24

Buyer (Bill to)  
**Om Enterprise**  
 Bungalow No.1,Sukha Shanti Socity  
 Part 2 Plot No;- 1004/11-12  
 Opp Joggers Park,Gidc ,Ankleshwar  
 Mobile;- 9624610659  
 GSTIN/UIN : 24ACWPI4617B1ZQ  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	27,330.000 kgs	0.01	kgs	<b>273.30</b>
	<b>CGST Receivable/payable</b>					<b>24.60</b>
	<b>SGST Receivable/payable</b>					<b>24.60</b>
	<b>Round Off</b>					<b>0.50</b>
Total			27,330.000 kgs			<b>₹ 323.00</b>

Amount Chargeable (in words) E. & O.E  
**INR Three Hundred Twenty Three Only**

Company's PAN : **AAPFP7958P**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

**for Praharit Pigments LLP**

Authorised Signatory

# Tax Invoice



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>067</b>	Dated <b>30-Apr-19</b>
Delivery Note <b>067</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>067</b>	Delivery Note Date <b>30-Apr-19</b>
Dispatched through <b>By Tanker</b>	Destination <b>Ahmedabad</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ17YZ1766</b>
Terms of Delivery	

Consignee (Ship to)  
**Dharti Industries**  
 Sr No 453  
 Sunvala Katosan Road  
 Ta: Detroj,Rampura,Sunvala  
 Ahmedabad  
 Detroj-382145  
 GSTIN/UIN : 24AAOFD6574G1Z6  
 State Name : Gujarat, Code : 24

Buyer (Bill to)  
**Om Enterprise**  
 Bungalow No.1,Sukha Shanti Socity  
 Part 2 Plot No;- 1004/11-12  
 Opp Joggers Park,Gidc ,Ankleshwar  
 Mobile;- 9624610659  
 GSTIN/UIN : 24ACWPI4617B1ZQ  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	29,280.000 kgs	0.01	kgs	<b>292.80</b>
	<b>CGST Receivable/payable</b>					<b>26.35</b>
	<b>SGST Receivable/payable</b>					<b>26.35</b>
	<b>Round Off</b>					<b>0.50</b>
<b>Total</b>						<b>₹ 346.00</b>

Amount Chargeable (in words) E. & O.E  
**INR Three Hundred Forty Six Only**

Company's PAN : **AAPFP7958P**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

**for Praharit Pigments LLP**

Authorised Signatory

# Tax Invoice



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/ UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>079</b>	Dated <b>4-May-19</b>
Delivery Note <b>079</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>079</b>	Delivery Note Date <b>4-May-19</b>
Dispatched through <b>By Tanker</b>	Destination <b>Ahmedabad</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ18AX6877</b>
Terms of Delivery	

Consignee (Ship to)  
**Dharti Industries**  
 Sr No 453  
 Sunvala Katosan Road  
 Ta: Detroj,Rampura,Sunvala  
 Ahmedabad  
 Detroj-382145  
 GSTIN/ UIN : 24AAOFD6574G1Z6  
 State Name : Gujarat, Code : 24

Buyer (Bill to)  
**Om Enterprise**  
 Bungalow No.1,Sukha Shanti Socity  
 Part 2 Plot No;- 1004/11-12  
 Opp Joggers Park,Gidc ,Ankleshwar  
 Mobile;- 9624610659  
 GSTIN/ UIN : 24ACWPI4617B1ZQ  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/ SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	27,700.000 kgs	0.01	kgs	<b>277.00</b>
	<b>CGST Receivable/payable</b>					<b>24.93</b>
	<b>SGST Receivable/payable</b>					<b>24.93</b>
	<b>Round Off</b>					<b>0.14</b>
	Total		27,700.000 kgs			<b>₹ 327.00</b>

Amount Chargeable (in words) E. & O.E  
**INR Three Hundred Twenty Seven Only**

Company's PAN : **AAPFP7958P**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

**for Praharit Pigments LLP**

Authorised Signatory



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>092</b>	Dated <b>9-May-19</b>
Delivery Note <b>092</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>092</b>	Delivery Note Date <b>9-May-19</b>
Dispatched through <b>OM ENTERPRISE</b>	Destination <b>Ahmedabad</b>
Bill of Lading/LR-RR No. <b>10 dt. 9-May-19</b>	Motor Vehicle No. <b>GJ 18 AX 6877</b>
Terms of Delivery	

Consignee (Ship to)

**DHARTI INDUSTRIES**

Sr No 453  
 Sunvala Katosan Road  
 Ta: Detroj,Rampura,Sunvala  
 Ahmedabad  
 Detroj-382145  
 GSTIN/UIN : 24AAOFD6574G1Z6  
 State Name : Gujarat, Code : 24

Buyer (Bill to)

**Om Enterprise**

Bungalow No.1,Sukha Shanti Socity  
 Part 2 Plot No;- 1004/11-12  
 Opp Joggers Park,Gidc ,Ankleshwar  
 Mobile;- 9624610659  
 GSTIN/UIN : 24ACWPI4617B1ZQ  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	27,690.000 kgs	0.01	kgs	<b>276.90</b>
	<b>CGST Receivable/payable</b>					<b>24.92</b>
	<b>SGST Receivable/payable</b>					<b>24.92</b>
	<b>Round Off</b>					<b>0.26</b>
	Total		27,690.000 kgs			<b>₹ 327.00</b>

Amount Chargeable (in words)

**INR Three Hundred Twenty Seven Only**

E. &amp; O.E

Company's Bank Details

A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

Company's PAN : **AAPFP7958P**

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

**for Praharit Pigments LLP**

Authorised Signatory

**Tax Invoice**



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/ UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>109</b>	Dated <b>15-May-19</b>
Delivery Note <b>109</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>109</b>	Delivery Note Date <b>15-May-19</b>
Dispatched through <b>OM ENTERPRISE</b>	Destination <b>Ahmedabad</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ18BT0156</b>
Terms of Delivery	

Consignee (Ship to)  
**Dharti Industries**  
 Sr No 453  
 Sunvala Katosan Road  
 Ta: Detroj,Rampura,Sunvala  
 Ahmedabad  
 Detroj-382145  
 GSTIN/ UIN : 24AAOFD6574G1Z6  
 State Name : Gujarat, Code : 24

Buyer (Bill to)  
**Om Enterprise**  
 Bungalow No.1,Sukha Shanti Socity  
 Part 2 Plot No;- 1004/11-12  
 Opp Joggers Park,Gidc ,Ankleshwar  
 Mobile;- 9624610659  
 GSTIN/ UIN : 24ACWPI4617B1ZQ  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/ SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	31,400.000 kgs	0.01	kgs	<b>314.00</b>
	<b>CGST Receivable/payable</b>					<b>28.26</b>
	<b>SGST Receivable/payable</b>					<b>28.26</b>
	<b>Round Off</b>					<b>0.48</b>
<b>Total</b>						<b>₹ 371.00</b>

Amount Chargeable (in words) **INR Three Hundred Seventy One Only** E. & O.E

Company's PAN : **AAPFP7958P**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

**for Praharit Pigments LLP**

Authorised Signatory



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>119</b>	Dated <b>18-May-19</b>
Delivery Note <b>119</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>119</b>	Delivery Note Date <b>18-May-19</b>
Dispatched through <b>By Tanker</b>	Destination <b>Ahmedabad</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ18BT0156</b>
Terms of Delivery	

Consignee (Ship to)

**Dharti Industries**

Sr No 453  
 Sunvala Katosan Road  
 Ta: Detroj,Rampura,Sunvala  
 Ahmedabad  
 Detroj-382145  
 GSTIN/UIN : 24AAOFD6574G1Z6  
 State Name : Gujarat, Code : 24

Buyer (Bill to)

**Om Enterprise**

Bungalow No.1,Sukha Shanti Socity  
 Part 2 Plot No;- 1004/11-12  
 Opp Joggers Park,Gidc ,Ankleshwar  
 Mobile;- 9624610659  
 GSTIN/UIN : 24ACWPI4617B1ZQ  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	29,970.000 kgs	0.01	kgs	<b>299.70</b>
	<b>CGST Receivable/payable</b>					<b>26.97</b>
	<b>SGST Receivable/payable</b>					<b>26.97</b>
	<b>Round Off</b>					<b>0.36</b>
	Total		29,970.000 kgs			<b>₹ 354.00</b>

Amount Chargeable (in words)

**INR Three Hundred Fifty Four Only**

E. &amp; O.E

Company's Bank Details

A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

Company's PAN : **AAPFP7958P**

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

**for Praharit Pigments LLP**

Authorised Signatory



**Tax Invoice**



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>151</b>	Dated <b>28-May-19</b>
Delivery Note <b>151</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>151</b>	Delivery Note Date <b>28-May-19</b>
Dispatched through <b>By Tanker</b>	Destination <b>Ahmedabad</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ27X0832</b>
Terms of Delivery	

Consignee (Ship to)  
**Dharti Industries**  
 Sr No 453  
 Sunvala Katosan Road  
 Ta: Detroj,Rampura,Sunvala  
 Ahmedabad  
 Detroj-382145  
 GSTIN/UIN : 24AAOFD6574G1Z6  
 State Name : Gujarat, Code : 24

Buyer (Bill to)  
**Om Enterprise**  
 Bungalow No.1,Sukha Shanti Socity  
 Part 2 Plot No;- 1004/11-12  
 Opp Joggers Park,Gidc ,Ankleshwar  
 Mobile;- 9624610659  
 GSTIN/UIN : 24ACWPI4617B1ZQ  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	26,580.000 kgs	0.01	kgs	<b>265.80</b>
	<b>CGST Receivable/payable</b>					<b>23.92</b>
	<b>SGST Receivable/payable</b>					<b>23.92</b>
	<b>Round Off</b>					<b>0.36</b>
	Total		26,580.000 kgs			<b>₹ 314.00</b>

Amount Chargeable (in words) **INR Three Hundred Fourteen Only** E. & O.E

Company's PAN : **AAPFP7958P**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

**for Praharit Pigments LLP**

Authorised Signatory

**Praharit Pigments LLP**

Plot No: 38/11, Industrial Estate  
Jhagadia-393110, Dist: Bharuch  
GSTIN/UIN: 24AAPFP7958P1Z4  
State Name : Gujarat, Code : 24  
E-Mail : rpadshala@praharit.com

Invoice No.

**166**

Dated

**1-Jun-19**

Delivery Note

**166**

Mode/Terms of Payment

**30 Days**

Buyer's Order No.

Dated

Consignee (Ship to)

**Dharti Industries**

Sr No 453  
Sunvala Katosan Road  
Ta: Detroj,Rampura,Sunvala  
Ahmedabad  
Detroj-382145  
GSTIN/UIN : 24AAOFD6574G1Z6  
State Name : Gujarat, Code : 24

Dispatch Doc No.

**166**

Delivery Note Date

**1-Jun-19**

Dispatched through

**By Tanker**

Destination

**Ahmedabad**

Bill of Lading/LR-RR No.

Motor Vehicle No.

**GJ01DY2057**

Terms of Delivery

Buyer (Bill to)

**Om Enterprise**

Bungalow No.1,Sukha Shanti Socity  
Part 2 Plot No;- 1004/11-12  
Opp Joggers Park,Gidc ,Ankleshwar  
Mobile;- 9624610659  
GSTIN/UIN : 24ACWPI4617B1ZQ  
State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	25,250.000 kgs	0.01	kgs	<b>252.50</b>
	<b>CGST Receivable/payable</b>					<b>22.73</b>
	<b>SGST Receivable/payable</b>					<b>22.73</b>
	<b>Round Off</b>					<b>0.04</b>
	<b>Total</b>		<b>25,250.000 kgs</b>			<b>₹ 298.00</b>

Amount Chargeable (in words)

**INR Two Hundred Ninety Eight Only**

E. &amp; O.E

Company's Bank Details

A/c Holder's Name: **PRAHARIT PIGMENTS LLP**Bank Name : **Axis Bank C/c No.918030009899356**A/c No. : **918030009899356**Branch & IFS Code: **Ankleshwar & UTIB0000458**

SWIFT Code :

Company's PAN : **AAPFP7958P**

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

**for Praharit Pigments LLP**

Authorised Signatory



**Tax Invoice**



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>194</b>	Dated <b>9-Jun-19</b>
Delivery Note <b>194</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>194</b>	Delivery Note Date <b>9-Jun-19</b>
Dispatched through <b>By Tanker</b>	Destination <b>Ahmedabad</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ07YZ1766</b>
Terms of Delivery	

Consignee (Ship to)  
**Dharti Industries**  
 Sr No 453  
 Sunvala Katosan Road  
 Ta: Detroj,Rampura,Sunvala  
 Ahmedabad  
 Detroj-382145  
 GSTIN/UIN : 24AAOFD6574G1Z6  
 State Name : Gujarat, Code : 24

Buyer (Bill to)  
**Om Enterprise**  
 Bungalow No.1,Sukha Shanti Socity  
 Part 2 Plot No;- 1004/11-12  
 Opp Joggers Park,Gidc ,Ankleshwar  
 Mobile;- 9624610659  
 GSTIN/UIN : 24ACWPI4617B1ZQ  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	30,420.000 kgs	0.01	kgs	<b>304.20</b>
	<b>CGST Receivable/payable</b>					<b>27.38</b>
	<b>SGST Receivable/payable</b>					<b>27.38</b>
	<b>Round Off</b>					<b>0.04</b>
	Total		30,420.000 kgs			<b>₹ 359.00</b>

Amount Chargeable (in words) E. & O.E

**INR Three Hundred Fifty Nine Only**

Company's PAN : **AAPFP7958P**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

**for Praharit Pigments LLP**  
 \_\_\_\_\_  
 Authorised Signatory

# Tax Invoice



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/ UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>199</b>	Dated <b>24-Mar-19</b>
Delivery Note <b>199</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>199</b>	Delivery Note Date <b>24-Mar-19</b>
Dispatched through <b>BY TANKER</b>	Destination <b>AHMEDABAD</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ02XX8786</b>
Terms of Delivery	

Consignee (Ship to)  
**Dharti Industries**  
 Sr No 453  
 Sunvala Katosan Road  
 Ta: Detroj,Rampura,Sunvala  
 Ahmedabad  
 Detroj-382145  
 GSTIN/ UIN : 24AAOFD6574G1Z6  
 State Name : Gujarat, Code : 24

Buyer (Bill to)  
**Om Enterprise**  
 Bungalow No.1,Sukha Shanti Socity  
 Part 2 Plot No;- 1004/11-12  
 Opp Joggers Park,Gidc ,Ankleshwar  
 Mobile;- 9624610659  
 GSTIN/ UIN : 24ACWPI4617B1ZQ  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/ SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	25,990.000 kgs	0.01	kgs	<b>259.90</b>
	<b>CGST Receivable/payable</b>					<b>23.39</b>
	<b>SGST Receivable/payable</b>					<b>23.39</b>
	<b>Round Off</b>					<b>0.32</b>
<b>Total</b>			<b>25,990.000 kgs</b>			<b>₹ 307.00</b>

Amount Chargeable (in words) E. & O.E  
**INR Three Hundred Seven Only**

Company's PAN : **AAPFP7958P**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

**for Praharit Pigments LLP**

Authorised Signatory

# Tax Invoice 403



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>208</b>	Dated <b>27-Mar-19</b>
Delivery Note <b>208</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>208</b>	Delivery Note Date <b>27-Mar-19</b>
Dispatched through <b>By Tanker</b>	Destination <b>Ahmedabad</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ13AW2199</b>
Terms of Delivery	

Consignee (Ship to)  
**Dharti Industries**  
 Sr No 453  
 Sunvala Katosan Road  
 Ta: Detroj,Rampura,Sunvala  
 Ahmedabad  
 Detroj-382145  
 GSTIN/UIN : 24AAOFD6574G1Z6  
 State Name : Gujarat, Code : 24

Buyer (Bill to)  
**Om Enterprise**  
 Bungalow No.1,Sukha Shanti Socity  
 Part 2 Plot No;- 1004/11-12  
 Opp Joggers Park,Gidc ,Ankleshwar  
 Mobile;- 9624610659  
 GSTIN/UIN : 24ACWPI4617B1ZQ  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	28,890.000 kgs	0.01	kgs	<b>288.90</b>
	<b>CGST Receivable/payable</b>					<b>26.00</b>
	<b>SGST Receivable/payable</b>					<b>26.00</b>
	<b>Round Off</b>					<b>0.10</b>
Total			28,890.000 kgs			<b>₹ 341.00</b>

Amount Chargeable (in words) E. & O.E  
**INR Three Hundred Forty One Only**

Company's PAN : **AAPFP7958P**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

**for Praharit Pigments LLP**

Authorised Signatory



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>209</b>	Dated <b>14-Jun-19</b>
Delivery Note <b>209</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>209</b>	Delivery Note Date <b>14-Jun-19</b>
Dispatched through <b>BY TANKER</b>	Destination <b>AHMEDABAD</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ27X1860</b>
Terms of Delivery	

Consignee (Ship to)

**Dharti Industries**

Sr No 453  
 Sunvala Katosan Road  
 Ta: Detroj,Rampura,Sunvala  
 Ahmedabad  
 Detroj-382145  
 GSTIN/UIN : 24AAOFD6574G1Z6  
 State Name : Gujarat, Code : 24

Buyer (Bill to)

**Om Enterprise**

Bungalow No.1,Sukha Shanti Socity  
 Part 2 Plot No;- 1004/11-12  
 Opp Joggers Park,Gidc ,Ankleshwar  
 Mobile;- 9624610659  
 GSTIN/UIN : 24ACWPI4617B1ZQ  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	28,300.000 kgs	0.01	kgs	<b>283.00</b>
	<b>CGST Receivable/payable</b>					<b>25.47</b>
	<b>SGST Receivable/payable</b>					<b>25.47</b>
	<b>Round Off</b>					<b>0.06</b>
	Total		28,300.000 kgs			<b>₹ 334.00</b>

Amount Chargeable (in words)

**INR Three Hundred Thirty Four Only**

E. &amp; O.E

Company's PAN : **AAPFP7958P**

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details

A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

**for Praharit Pigments LLP**

Authorised Signatory

# Tax Invoice



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/ UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>213</b>	Dated <b>15-Jun-19</b>
Delivery Note <b>213</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>213</b>	Delivery Note Date <b>15-Jun-19</b>
Dispatched through <b>Om Enterprise</b>	Destination <b>Surat</b>
Bill of Lading/LR-RR No. <b>21 dt. 15-Jun-19</b>	Motor Vehicle No. <b>GJ06TT7803</b>
Terms of Delivery	

Consignee (Ship to)  
**Balaji Tax Feb**  
 Block No:- 537- 538  
 Nr Decent Hotel , N.H-08  
 Palsana Chokdi,Palsana  
 Surat-394115  
 GSTIN/ UIN : 24AAOFB1349P1Z2  
 State Name : Gujarat, Code : 24

Buyer (Bill to)  
**Om Enterprise**  
 Bungalow No.1,Sukha Shanti Socity  
 Part 2 Plot No;- 1004/11-12  
 Opp Joggers Park,Gidc ,Ankleshwar  
 Mobile;- 9624610659  
 GSTIN/ UIN : 24ACWPI4617B1ZQ  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	20,340.000 kgs	0.01	kgs	<b>203.40</b>
	<b>CGST Receivable/payable</b>					<b>18.31</b>
	<b>SGST Receivable/payable</b>					<b>18.31</b>
	<b>Round Off</b>					<b>(-)0.02</b>
	Less :					
	<b>Total</b>		<b>20,340.000 kgs</b>			<b>₹ 240.00</b>

Amount Chargeable (in words) E. & O.E

**INR Two Hundred Forty Only**

Company's PAN : **AAPFP7958P**

Company's Bank Details  
 A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

**for Praharit Pigments LLP**  
 \_\_\_\_\_  
 Authorised Signatory



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>230</b>	Dated <b>19-Jun-19</b>
Delivery Note <b>230</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>230</b>	Delivery Note Date <b>19-Jun-19</b>
Dispatched through <b>By Tanker</b>	Destination <b>Ahmedabad</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ18BT0156</b>
Terms of Delivery	

Consignee (Ship to)

**Dharti Industries**

Sr No 453  
 Sunvala Katosan Road  
 Ta: Detroj,Rampura,Sunvala  
 Ahmedabad  
 Detroj-382145  
 GSTIN/UIN : 24AAOFD6574G1Z6  
 State Name : Gujarat, Code : 24

Buyer (Bill to)

**Om Enterprise**

Bungalow No.1,Sukha Shanti Socity  
 Part 2 Plot No;- 1004/11-12  
 Opp Joggers Park,Gidc ,Ankleshwar  
 Mobile;- 9624610659  
 GSTIN/UIN : 24ACWPI4617B1ZQ  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	29,110.000 kgs	0.01	kgs	<b>291.10</b>
	<b>CGST Receivable/payable</b>					<b>26.20</b>
	<b>SGST Receivable/payable</b>					<b>26.20</b>
	<b>Round Off</b>					<b>0.50</b>
	Total		29,110.000 kgs			<b>₹ 344.00</b>

Amount Chargeable (in words)

**INR Three Hundred Forty Four Only**

E. &amp; O.E

Company's Bank Details

A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

Company's PAN : **AAPFP7958P**

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

**for Praharit Pigments LLP**

Authorised Signatory

# Tax Invoice 407



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>239</b>	Dated <b>23-Jun-19</b>
Delivery Note <b>239</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>239</b>	Delivery Note Date <b>23-Jun-19</b>
Dispatched through <b>By Tanker</b>	Destination <b>Ahmedabad</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ18BT0156</b>
Terms of Delivery	

Consignee (Ship to)  
**Dharti Industries**  
 Sr No 453  
 Sunvala Katosan Road  
 Ta: Detroj,Rampura,Sunvala  
 Ahmedabad  
 Detroj-382145  
 GSTIN/UIN : 24AAOFD6574G1Z6  
 State Name : Gujarat, Code : 24

Buyer (Bill to)  
**Om Enterprise**  
 Bungalow No.1,Sukha Shanti Socity  
 Part 2 Plot No;- 1004/11-12  
 Opp Joggers Park,Gidc ,Ankleshwar  
 Mobile;- 9624610659  
 GSTIN/UIN : 24ACWPI4617B1ZQ  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	30,730.000 kgs	0.01	kgs	<b>307.30</b>
	<b>CGST Receivable/payable</b>					<b>27.66</b>
	<b>SGST Receivable/payable</b>					<b>27.66</b>
	<b>Round Off</b>					<b>0.38</b>
	Total		30,730.000 kgs			<b>₹ 363.00</b>

Amount Chargeable (in words) E. & O.E  
**INR Three Hundred Sixty Three Only**

Company's PAN : **AAPFP7958P**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

**for Praharit Pigments LLP**

Authorised Signatory





**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/ UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>254</b>	Dated <b>27-Jun-19</b>
Delivery Note <b>254</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>254</b>	Delivery Note Date <b>27-Jun-19</b>
Dispatched through <b>Om Enterprise</b>	Destination <b>Ahmedabad</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ06XX8662</b>
Terms of Delivery	

Consignee (Ship to)

**DHARTI INDUSTRIES**

Sr No 453  
 Sunvala Katosan Road  
 Ta: Detroj,Rampura,Sunvala  
 Ahmedabad  
 Detroj-382145  
 GSTIN/ UIN : 24AAOFD6574G1Z6  
 State Name : Gujarat, Code : 24

Buyer (Bill to)

**Om Enterprise**

Bungalow No.1,Sukha Shanti Socity  
 Part 2 Plot No;- 1004/11-12  
 Opp Joggers Park,Gidc ,Ankleshwar  
 Mobile;- 9624610659  
 GSTIN/ UIN : 24ACWPI4617B1ZQ  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/ SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	20,590.000 kgs	0.01	kgs	<b>205.90</b>
	<b>CGST Receivable/payable</b>					<b>18.53</b>
	<b>SGST Receivable/payable</b>					<b>18.53</b>
	<b>Round Off</b>					<b>0.04</b>
	<b>Total</b>		<b>20,590.000 kgs</b>			<b>₹ 243.00</b>

Amount Chargeable (in words)

**INR Two Hundred Forty Three Only**

E. &amp; O.E

Company's Bank Details

A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

Company's PAN : **AAPFP7958P**

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

**for Praharit Pigments LLP**

Authorised Signatory

# Tax Invoice



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>263</b>	Dated <b>29-Jun-19</b>
Delivery Note <b>263</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>263</b>	Delivery Note Date <b>29-Jun-19</b>
Dispatched through <b>By Tanker</b>	Destination <b>Ahmedabad</b>
Bill of Lading/LR-RR No. <b>26 dt. 29-Jun-19</b>	Motor Vehicle No. <b>GJ06XX8662</b>
Terms of Delivery	

Consignee (Ship to)  
**Dharti Industries**  
 Sr No 453  
 Sunvala Katosan Road  
 Ta: Detroj,Rampura,Sunvala  
 Ahmedabad  
 Detroj-382145  
 GSTIN/UIN : 24AAOFD6574G1Z6  
 State Name : Gujarat, Code : 24

Buyer (Bill to)  
**Om Enterprise**  
 Bungalow No.1,Sukha Shanti Socity  
 Part 2 Plot No;- 1004/11-12  
 Opp Joggers Park,Gidc ,Ankleshwar  
 Mobile;- 9624610659  
 GSTIN/UIN : 24ACWPI4617B1ZQ  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	20,770.000 kgs	0.01	kgs	<b>207.70</b>
						<b>18.69</b>
						<b>18.69</b>
						<b>(-)0.08</b>
						<b>245.00</b>
						<b>207.70</b>
						<b>₹ 245.00</b>

Amount Chargeable (in words) **INR Two Hundred Forty Five Only** E. & O.E

Company's PAN : **AAPFP7958P**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

**for Praharit Pigments LLP**  
 Authorised Signatory

**Tax Invoice**



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/ UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>271</b>	Dated <b>1-Jul-19</b>
Delivery Note <b>271</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>271</b>	Delivery Note Date <b>1-Jul-19</b>
Dispatched through <b>BY TANKER</b>	Destination <b>AHMEDABAD</b>
Bill of Lading/LR-RR No. <b>27 dt. 1-Jul-19</b>	Motor Vehicle No. <b>GJ06XX8662</b>
Terms of Delivery	

Consignee (Ship to)  
**DHARTI INDUSTRIES**  
 Sr No 453  
 Sunvala Katosan Road  
 Ta: Detroj,Rampura,Sunvala  
 Ahmedabad  
 Detroj-382145  
 GSTIN/ UIN : 24AAOFD6574G1Z6  
 State Name : Gujarat, Code : 24

Buyer (Bill to)  
**Om Enterprise**  
 Bungalow No.1,Sukha Shanti Socity  
 Part 2 Plot No;- 1004/11-12  
 Opp Joggers Park,Gidc ,Ankleshwar  
 Mobile;- 9624610659  
 GSTIN/ UIN : 24ACWPI4617B1ZQ  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/ SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	21,330.000 kgs	0.01	kgs	<b>213.30</b>
	<b>CGST Receivable/payable</b>					<b>19.20</b>
	<b>SGST Receivable/payable</b>					<b>19.20</b>
	<b>Round Off</b>					<b>0.30</b>
	Total		21,330.000 kgs			<b>₹ 252.00</b>

Amount Chargeable (in words) **INR Two Hundred Fifty Two Only** E. & O.E

Company's PAN : **AAPFP7958P**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

**for Praharit Pigments LLP**

Authorised Signatory



# Tax Invoice



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/ UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>285</b>	Dated <b>5-Jul-19</b>
Delivery Note <b>285</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>285</b>	Delivery Note Date <b>5-Jul-19</b>
Dispatched through <b>BY TANKER</b>	Destination <b>AHMEDABAD</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ06XX8662</b>
Terms of Delivery	

Consignee (Ship to)  
**DHARTI INDUSTRIES**  
 Sr No 453  
 Sunvala Katosan Road  
 Ta: Detroj,Rampura,Sunvala  
 Ahmedabad  
 Detroj-382145  
 GSTIN/ UIN : 24AAOFD6574G1Z6  
 State Name : Gujarat, Code : 24

Buyer (Bill to)  
**Om Enterprise**  
 Bungalow No.1,Sukha Shanti Socity  
 Part 2 Plot No;- 1004/11-12  
 Opp Joggers Park,Gidc ,Ankleshwar  
 Mobile;- 9624610659  
 GSTIN/ UIN : 24ACWPI4617B1ZQ  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/ SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	20,880.000 kgs	0.01	kgs	<b>208.80</b>
						<b>18.79</b>
						<b>18.79</b>
	Less :					<b>(-0.38)</b>
						<b>CGST Receivable/payable</b>
						<b>SGST Receivable/payable</b>
						<b>Round Off</b>
	Total		20,880.000 kgs			<b>₹ 246.00</b>

Amount Chargeable (in words) **INR Two Hundred Forty Six Only** E. & O.E

Company's PAN : **AAPFP7958P**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

**for Praharit Pigments LLP**

Authorised Signatory

**Tax Invoice**



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>301</b>	Dated <b>9-Jul-19</b>
Delivery Note <b>301</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>301</b>	Delivery Note Date <b>9-Jul-19</b>
Dispatched through <b>BY TANKER</b>	Destination <b>AHMEDABAD</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ19T3353</b>
Terms of Delivery	

Consignee (Ship to)  
**DHARTI INDUSTRIES**  
 Sr No 453  
 Sunvala Katosan Road  
 Ta: Detroj,Rampura,Sunvala  
 Ahmedabad  
 Detroj-382145  
 GSTIN/UIN : 24AAOFD6574G1Z6  
 State Name : Gujarat, Code : 24

Buyer (Bill to)  
**Om Enterprise**  
 Bungalow No.1,Sukha Shanti Socity  
 Part 2 Plot No;- 1004/11-12  
 Opp Joggers Park,Gidc ,Ankleshwar  
 Mobile;- 9624610659  
 GSTIN/UIN : 24ACWPI4617B1ZQ  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	26,790.000 kgs	0.01	kgs	<b>267.90</b>
	<b>CGST Receivable/payable</b>					<b>24.11</b>
	<b>SGST Receivable/payable</b>					<b>24.11</b>
	<b>Round Off</b>					<b>0.88</b>
	Total		26,790.000 kgs			<b>₹ 317.00</b>

Amount Chargeable (in words) **INR Three Hundred Seventeen Only** E. & O.E

Company's PAN : **AAPFP7958P**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

**for Praharit Pigments LLP**

Authorised Signatory

Tax Invoice

415



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/ UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>324</b>	Dated <b>15-Jul-19</b>
Delivery Note <b>324</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>324</b>	Delivery Note Date <b>15-Jul-19</b>
Dispatched through <b>BY TANKER</b>	Destination <b>AHMEDABAD</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ03BT6710</b>
Terms of Delivery	

Consignee (Ship to)  
**Dharti Industries**  
 Sr No 453  
 Sunvala Katosan Road  
 Ta: Detroj,Rampura,Sunvala  
 Ahmedabad  
 Detroj-382145  
 GSTIN/ UIN : 24AAOFD6574G1Z6  
 State Name : Gujarat, Code : 24

Buyer (Bill to)  
**Om Enterprise**  
 Bungalow No.1,Sukha Shanti Socity  
 Part 2 Plot No;- 1004/11-12  
 Opp Joggers Park,Gidc ,Ankleshwar  
 Mobile;- 9624610659  
 GSTIN/ UIN : 24ACWPI4617B1ZQ  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/ SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	24,210.000 kgs	0.01	kgs	<b>242.10</b>
	<b>CGST Receivable/payable</b>					<b>21.79</b>
	<b>SGST Receivable/payable</b>					<b>21.79</b>
	<b>Round Off</b>					<b>0.32</b>
	Total		24,210.000 kgs			<b>₹ 286.00</b>

Amount Chargeable (in words) **INR Two Hundred Eighty Six Only** E. & O.E

Company's PAN : **AAPFP7958P**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

**for Praharit Pigments LLP**  
 Authorised Signatory

Tax Invoice

416



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/ UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>329</b>	Dated <b>17-Jul-19</b>
Delivery Note <b>329</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>329</b>	Delivery Note Date <b>17-Jul-19</b>
Dispatched through <b>By Tanker</b>	Destination <b>Palsana</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ16Z5778</b>
Terms of Delivery	

Consignee (Ship to)  
**Balaji Tax Feb**  
 Block No:- 537- 538  
 Nr Decent Hotel , N.H-08  
 Palsana Chokdi,Palsana  
 Surat-394115  
 GSTIN/ UIN : 24AAOFB1349P1Z2  
 State Name : Gujarat, Code : 24

Buyer (Bill to)  
**Om Enterprise**  
 Bungalow No.1,Sukha Shanti Socity  
 Part 2 Plot No;- 1004/11-12  
 Opp Joggers Park,Gidc ,Ankleshwar  
 Mobile;- 9624610659  
 GSTIN/ UIN : 24ACWPI4617B1ZQ  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/ SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	22,230.000 kgs	0.01	kgs	<b>222.30</b>
	Less :					
	<b>CGST Receivable/payable</b>					<b>20.01</b>
	<b>SGST Receivable/payable</b>					<b>20.01</b>
	<b>Round Off</b>					<b>(-)0.32</b>
	<b>Total</b>		<b>22,230.000 kgs</b>			<b>₹ 262.00</b>

Amount Chargeable (in words) E. & O.E

**INR Two Hundred Sixty Two Only**

Company's Bank Details  
 A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

Company's PAN : **AAPFP7958P**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

**for Praharit Pigments LLP**  
 \_\_\_\_\_  
 Authorised Signatory

# Tax Invoice 417



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/ UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>385</b>	Dated <b>31-Jul-19</b>
Delivery Note <b>385</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>385</b>	Delivery Note Date <b>31-Jul-19</b>
Dispatched through <b>BY TANKER</b>	Destination <b>AHMEDABAD</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ18AZ5182</b>
Terms of Delivery	

Consignee (Ship to)  
**Dharti Industries**  
 Sr No 453  
 Sunvala Katosan Road  
 Ta: Detroj, Rampura, Sunvala  
 Ahmedabad  
 Detroj-382145  
 GSTIN/ UIN : 24AAOFD6574G1Z6  
 State Name : Gujarat, Code : 24

Buyer (Bill to)  
**Om Enterprise**  
 Bungalow No.1, Sukha Shanti Society  
 Part 2 Plot No:- 1004/11-12  
 Opp Joggers Park, Gidc, Ankleshwar  
 Mobile:- 9624610659  
 GSTIN/ UIN : 24ACWPI4617B1ZQ  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/ SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	31,330.000 kgs	0.01	kgs	<b>313.30</b>
	<b>CGST Receivable/payable</b>					<b>28.20</b>
	<b>SGST Receivable/payable</b>					<b>28.20</b>
	<b>Round Off</b>					<b>0.30</b>
<b>Total</b>						<b>₹ 370.00</b>

Amount Chargeable (in words) **INR Three Hundred Seventy Only** E. & O.E

Company's PAN : **AAPFP7958P**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

**for Praharit Pigments LLP**

Authorised Signatory

**Tax Invoice** 418

 <p><b>Praharit Pigments LLP</b>                  Plot No: 38/11, Industrial Estate                  Jhagadia-393110, Dist: Bharuch                  GSTIN/UIN: 24AAPFP7958P1Z4                  State Name : Gujarat, Code : 24                  E-Mail : rpadshala@praharit.com</p>	Invoice No. <b>438</b>	Dated <b>12-Aug-19</b>
	Delivery Note <b>438</b>	Mode/Terms of Payment <b>30 Days</b>
Consignee (Ship to) <b>Balaji Tax Feb</b> Block No:- 537- 538 Nr Decent Hotel , N.H-08 Palsana Chokdi,Palsana Surat-394115 GSTIN/UIN : 24AAOFB1349P1Z2 State Name : Gujarat, Code : 24 Buyer (Bill to) <b>Om Enterprise</b> Bunglow No.1,Sukha Shanti Socity Part 2 Plot No;- 1004/11-12 Opp Joggers Park,Gidc ,Ankleshwar Mobile;- 9624610659 GSTIN/UIN : 24ACWPI4617B1ZQ State Name : Gujarat, Code : 24	Buyer's Order No.	Dated
	Dispatch Doc No. <b>438</b>	Delivery Note Date <b>12-Aug-19</b>
	Dispatched through <b>Banas Roadways</b>	Destination <b>Surat</b>
	Bill of Lading/LR-RR No. <b>130 dt. 12-Aug-19</b>	Motor Vehicle No. <b>GJ23X7000</b>
	Terms of Delivery	

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	20,310.000 kgs	0.01	kgs	<b>203.10</b>
	<b>CGST Receivable/payable</b>					<b>18.28</b>
	<b>SGST Receivable/payable</b>					<b>18.28</b>
	<b>Round Off</b>					<b>0.34</b>
	<b>Total</b>		20,310.000 kgs			<b>₹ 240.00</b>

Amount Chargeable (in words) <b>INR Two Hundred Forty Only</b>	E. & O.E Company's Bank Details A/c Holder's Name: <b>PRAHARIT PIGMENTS LLP</b> Bank Name : <b>Axis Bank C/c No.918030009899356</b> A/c No. : <b>918030009899356</b> Branch & IFS Code: <b>Ankleshwar &amp; UTIB0000458</b> SWIFT Code :
Company's PAN : <b>AAPFP7958P</b> Declaration We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.	for Praharit Pigments LLP _____ Authorised Signatory



GPCB

# 419 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : [www.gpcb.org.in](http://www.gpcb.org.in)

NO: GPCB/CCA-VSD-169(7)/ID: 23696/

To

M/S. PHTHALO COLORS & CHEMICALS INDIA LTD (U-II),

PLOT NO. 2, PHASE-I,

GIDC ESTATE, VAPI-396 195,

DIST: VALSAD.

**SUB:** CC&A Amendment (No. **AWH-76070**) to Consolidated Consent & Authorization (CC & A) under various Environmental Acts/ Rules.

**REF:** 1) Your Application inward no. **100220** dated: **21/10/2015**  
2) CTE issued vide this office letter dated: **05/10/2015**

Sir,

This has reference to the CCA order No. **AWH-68532** dated: **26/02/2015** issued vide letter No. **GPCB/CCA-VSD-169(7)/ID: 23696/307901** dated: **20/03/2015** under the provisions of the various Environmental Act/ Rules, which stands amended as under, as per CTE issued vide dated: **5/10/2015** for manufacturing of new products from their captive Hazardous waste as per followings:

1. Condition no: 2 of said CC&A order is amended for following additional products.

Sr. No.	Product	Total Capacity MT /Month
1.	Magnesium Sulphate Solution Or Phosphoric Acid & Phospho Gypsum Or Di Calcium Phosphate & Phospho Gypsum	3188  1523 2281  3153 2281
2.	Recovery of Copper & Poly Aluminum Chloride (PAC) Soln. (10-12%)	2.25  751.5
3.	Calcium Hypo Chlorite Soln. (8-10%) Or Hydro Chloric Acid (25-28%)	688  300
4.	Fly Ash Bricks	100000 Units

**SUBJECT TO THE FOLLOWING CONDITIONS:-**

**CONDITIONS UNDER WATER ACT 1974:**

2. There shall be no additional generation of industrial effluent from the manufacturing process and other ancillary industrial operations after proposed products

**CONDITIONS UNDER AIR ACT 1981:**

3. There shall be no additional flue gas as well as process emission from proposed products manufactured from Hazardous Waste. Existing utilities of existing industrial plant shall be used.

*Clean Gujarat Green Gujarat*

ISO - 9001 - 2008 & ISO - 14001<sup>1</sup> - 2004 Certified Organisation

4. The concentration of the following substances in the ambient air within the premises of the industry and at a distance of 10 meters from the source (other than the stack / vent with height of more than 9 meters from the ground level) shall not exceed the following levels:

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air in $\mu\text{g}/\text{M}^3$
1.	Sulphur Dioxide ( $\text{SO}_2$ )	Annual 24 Hours	50 80
2.	Nitrogen Dioxide ( $\text{NO}_2$ )	Annual 24 Hours	40 80
3.	Particulate Matter (Size less than 10 mg) OR $\text{PM}_{10}$	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than 2.5 mg) OR $\text{PM}_{2.5}$	Annual 24 Hours	40 60

All measures for the control of environmental pollution shall be provided before commencing production.

**CONDITIONS UNDER HAZARDOUS WASTE:**

5. **AUTHORISATION FOR THE MANAGEMENT & HANDLING OF HAZARDOUS WASTES Form-2 (See rule 5 (4))**
- 5.1 The authorization for the unit is amended as per following for management of hazardous waste stated in condition no. 7.1 above said CC&A.

Sr. No.	Waste	Schedule-I	Quantity	Mode of Disposal
5.	Aluminum Chloride Solution	Sch-11/D2	3780 MT/Y	Collection, Storage and captive Reuse for manufacturing of additional products
6.	Spent Sulphuric Acid (30%)	D2	12516 MT/Y	
7.	Hydro Chloric Acid (28 to 30 %)	34.3	2100 MT/Y	

6. The validity period of the CCA amendment will remain as per existing CC&A i.e up to 15/10/2019
7. All other conditions of CCA order No.AWH-68532 dated: 26/02/2015 issued vide letter No. GPCB/CCA-VSD-169(7)/ID: 23696307901 dated: 20/03/2015 shall remain unchanged.

For and on behalf of  
Gujarat Pollution Control Board

*D.P. Shah*  
(Smt.D.P. SHAH)  
Environmental Engineer



# BHARUCH ENVIRONMENTAL INFRASTRUCTURE LTD.

ANALYTICAL RESEARCH LABORATORY

TEST REPORT

MoEF Approved Laboratory

NABL Accredited Lab

ISO 14001 & BS OHSAS 18001 Certified Laboratory

Page: 1 of 1

Barcode Id 74f77f7ad2 Report No/Sample ID 5936178565 Report Date 02-Apr-19

Name Of Customer:	PRAHARIT PIGMENTS LLP		
Address Of Customer:	PLOT No.38/11,GIDC ESTATE,Jhagadiya		
Sample Description:	HCL		
Sample Quantity:	2.0 ltr	Sample Received Date:	27-Mar-19
Sampling Location:		Sampling Procedure:	
Sample Collected By	Self	Analysis Start Date:	27-Mar-19
Packing Details	Plastic bottle	Analysis Completion Date:	02-Apr-19
Fuel	--	Sample Type	Others Sample

Sr. No	Parameters	Unit	Result	Permissible Limit	Method Ref.
1	*ASSAY (PURITY)	%	27.76	--	TITRIMETRIC
2	AMMONIACAL NITROGEN	mg/Ltr.	23	< 50.0	APHA 4500 NH3 C
3	CHROMIUM (CR) HEXAVALENT	mg/Kg	<0.001	<5.0	APHA 3500 CR B
4	PHENOLIC COMPOUNDS	mg/Ltr.	<0.01	--	APHA 5530-D
5	*ARSENIC	ppb	<0.1	<5.0	APHA 3111-AS-B
6	COPPER	mg/Ltr.	0.0096	<25.0	APHA 3111-CU-B
7	LEAD	mg/Ltr.	0.0536	<5.0	BY AAS
8	NICKEL	mg/Kg	<0.02	<20.0	BY AAS

\* Parameters are not in NABL scope

Remarks: Above Parameters are within a limit as per GPCB schedule II.

----- END OF REPORT -----

For Bharuch Enviro Infrastructure Ltd.

  
ANALYSED BY

  
VERIFIED BY

  
AUTHORIZED BY

**Tax Invoice**



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/ UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>295</b>	Dated <b>8-Jul-19</b>
Delivery Note <b>295</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>295</b>	Delivery Note Date <b>8-Jul-19</b>
Dispatched through <b>By Tanker</b>	Destination <b>Rajkot</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ01DT9073</b>
Terms of Delivery	

Consignee (Ship to)  
**R.R.Chem**  
 Plot No:- 408-9-10-15-16-17  
 Gidc,Bamanbore ,Rajkot  
 Gujarat  
 GSTIN/ UIN : 24AAYFR5113R1ZE  
 State Name : Gujarat, Code : 24

Buyer (Bill to)  
**R.R.Chem**  
 Plot No:- 408-9-10-15-16-17  
 Gidc,Bamanbore ,Rajkot  
 Gujarat  
 GSTIN/ UIN : 24AAYFR5113R1ZE  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	18,690.000 kgs	0.01	kgs	<b>186.90</b>
	<b>CGST Receivable/payable</b>					<b>16.82</b>
	<b>SGST Receivable/payable</b>					<b>16.82</b>
	<b>Round Off</b>					<b>0.46</b>
	Total		18,690.000 kgs			<b>₹ 221.00</b>

Amount Chargeable (in words) **INR Two Hundred Twenty One Only** E. & O.E

Company's PAN : **AAPFP7958P**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

**for Praharit Pigments LLP**

Authorised Signatory

# Tax Invoice



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/ UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>308</b>	Dated <b>11-Jul-19</b>
Delivery Note <b>308</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>308</b>	Delivery Note Date <b>11-Jul-19</b>
Dispatched through <b>BY TANKER</b>	Destination <b>RAJKOT</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ01DT9073</b>
Terms of Delivery	

Consignee (Ship to)  
**R.R.Chem**  
 Plot No:- 408-9-10-15-16-17  
 Gidc,Bamanbore ,Rajkot  
 Gujarat  
 GSTIN/ UIN : 24AAYFR5113R1ZE  
 State Name : Gujarat, Code : 24

Buyer (Bill to)  
**R.R.Chem**  
 Plot No:- 408-9-10-15-16-17  
 Gidc,Bamanbore ,Rajkot  
 Gujarat  
 GSTIN/ UIN : 24AAYFR5113R1ZE  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	18,320.000 kgs	0.01	kgs	<b>183.20</b>
	<b>CGST Receivable/payable</b>					<b>16.49</b>
	<b>SGST Receivable/payable</b>					<b>16.49</b>
	<b>Less :</b>					<b>(-10.18)</b>
	<b>Round Off</b>					<b>(-10.18)</b>
	<b>Total</b>		18,320.000 kgs			<b>₹ 216.00</b>

Amount Chargeable (in words) E. & O.E  
**INR Two Hundred Sixteen Only**

Company's PAN : **AAPFP7958P**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

**for Praharit Pigments LLP**

Authorised Signatory

**Tax Invoice**



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/ UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>316</b>	Dated <b>14-Jul-19</b>
Delivery Note <b>316</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>316</b>	Delivery Note Date <b>14-Jul-19</b>
Dispatched through <b>BY TANKER</b>	Destination <b>RAJKOT</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ01DT9073</b>
Terms of Delivery	

Consignee (Ship to)  
**R.R.Chem**  
 Plot No:- 408-9-10-15-16-17  
 Gidc,Bamanbore ,Rajkot  
 Gujarat  
 GSTIN/ UIN : 24AAYFR5113R1ZE  
 State Name : Gujarat, Code : 24

Buyer (Bill to)  
**R.R.Chem**  
 Plot No:- 408-9-10-15-16-17  
 Gidc,Bamanbore ,Rajkot  
 Gujarat  
 GSTIN/ UIN : 24AAYFR5113R1ZE  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	17,960.000 kgs	0.01	kgs	<b>179.60</b>
	<b>CGST Receivable/payable</b>					<b>16.16</b>
	<b>SGST Receivable/payable</b>					<b>16.16</b>
	<b>Round Off</b>					<b>0.08</b>
	Total		17,960.000 kgs			<b>₹ 212.00</b>

Amount Chargeable (in words) **INR Two Hundred Twelve Only** E. & O.E

Company's PAN : **AAPFP7958P**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

**for Praharit Pigments LLP**

Authorised Signatory

**Tax Invoice**



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/ UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>323</b>	Dated <b>15-Jul-19</b>
Delivery Note <b>323</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>323</b>	Delivery Note Date <b>15-Jul-19</b>
Dispatched through <b>By Tanker</b>	Destination <b>Rajkot</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ01DT9073</b>
Terms of Delivery	

Consignee (Ship to)  
**R.R.Chem**  
 Plot No:- 408-9-10-15-16-17  
 Gidc,Bamanbore ,Rajkot  
 Gujarat  
 GSTIN/ UIN : 24AAYFR5113R1ZE  
 State Name : Gujarat, Code : 24

Buyer (Bill to)  
**R.R.Chem**  
 Plot No:- 408-9-10-15-16-17  
 Gidc,Bamanbore ,Rajkot  
 Gujarat  
 GSTIN/ UIN : 24AAYFR5113R1ZE  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	18,030.000 kgs	0.01	kgs	<b>180.30</b>
	<b>CGST Receivable/payable</b>					<b>16.23</b>
	<b>SGST Receivable/payable</b>					<b>16.23</b>
	<b>Round Off</b>					<b>0.24</b>
	Total		18,030.000 kgs			<b>₹ 213.00</b>

Amount Chargeable (in words) **INR Two Hundred Thirteen Only** E. & O.E

Company's PAN : **AAPFP7958P**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

**for Praharit Pigments LLP**

Authorised Signatory



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/ UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>331</b>	Dated <b>18-Jul-19</b>
Delivery Note <b>331</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>331</b>	Delivery Note Date <b>18-Jul-19</b>
Dispatched through <b>BY TANKER</b>	Destination <b>RAJKOT</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ01DT9073</b>
Terms of Delivery	

Consignee (Ship to)

**R.R.Chem**

Plot No:- 408-9-10-15-16-17

Gidc,Bamanbore ,Rajkot

Gujarat

GSTIN/ UIN : 24AAYFR5113R1ZE

State Name : Gujarat, Code : 24

Buyer (Bill to)

**R.R.Chem**

Plot No:- 408-9-10-15-16-17

Gidc,Bamanbore ,Rajkot

Gujarat

GSTIN/ UIN : 24AAYFR5113R1ZE

State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	13,280.000 kgs	0.01	kgs	<b>132.80</b>
	<b>CGST Receivable/payable</b>					<b>11.95</b>
	<b>SGST Receivable/payable</b>					<b>11.95</b>
	<b>Round Off</b>					<b>0.30</b>
	Total		13,280.000 kgs			<b>₹ 157.00</b>

Amount Chargeable (in words)

**INR One Hundred Fifty Seven Only**

E. &amp; O.E

Company's Bank Details

A/c Holder's Name: **PRAHARIT PIGMENTS LLP**Bank Name : **Axis Bank C/c No.918030009899356**A/c No. : **918030009899356**Branch & IFS Code: **Ankleshwar & UTIB0000458**

SWIFT Code :

Company's PAN : **AAPFP7958P**

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

**for Praharit Pigments LLP**

Authorised Signatory

# Tax Invoice



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/ UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>355</b>	Dated <b>23-Jul-19</b>
Delivery Note <b>355</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>355</b>	Delivery Note Date <b>23-Jul-19</b>
Dispatched through <b>By Tanker</b>	Destination <b>Rajkot</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ01DT9073</b>
Terms of Delivery	

Consignee (Ship to)  
**R.R.Chem**  
 Plot No:- 408-9-10-15-16-17  
 Gidc,Bamanbore ,Rajkot  
 Gujarat  
 GSTIN/ UIN : 24AAYFR5113R1ZE  
 State Name : Gujarat, Code : 24

Buyer (Bill to)  
**R.R.Chem**  
 Plot No:- 408-9-10-15-16-17  
 Gidc,Bamanbore ,Rajkot  
 Gujarat  
 GSTIN/ UIN : 24AAYFR5113R1ZE  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	17,930.000 kgs	0.01	kgs	<b>179.30</b>
	<b>CGST Receivable/payable</b>					<b>16.14</b>
	<b>SGST Receivable/payable</b>					<b>16.14</b>
	<b>Round Off</b>					<b>0.42</b>
<b>Total</b>						<b>₹ 212.00</b>

Amount Chargeable (in words) E. & O.E  
**INR Two Hundred Twelve Only**

Company's PAN : **AAPFP7958P**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

**for Praharit Pigments LLP**

Authorised Signatory



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/ UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>362</b>	Dated <b>25-Jul-19</b>
Delivery Note <b>362</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>362</b>	Delivery Note Date <b>25-Jul-19</b>
Dispatched through <b>BY TANKER</b>	Destination <b>RAJKOT</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ01DT9073</b>
Terms of Delivery	

Consignee (Ship to)

**R.R.Chem**

Plot No:- 408-9-10-15-16-17

Gidc,Bamanbore ,Rajkot

Gujarat

GSTIN/ UIN : 24AAYFR5113R1ZE

State Name : Gujarat, Code : 24

Buyer (Bill to)

**R.R.Chem**

Plot No:- 408-9-10-15-16-17

Gidc,Bamanbore ,Rajkot

Gujarat

GSTIN/ UIN : 24AAYFR5113R1ZE

State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	18,790.000 kgs	0.01	kgs	<b>187.90</b>
	<b>CGST Receivable/payable</b>					<b>16.91</b>
	<b>SGST Receivable/payable</b>					<b>16.91</b>
	<b>Round Off</b>					<b>0.28</b>
	Total		18,790.000 kgs			<b>₹ 222.00</b>

Amount Chargeable (in words)

**INR Two Hundred Twenty Two Only**

E. &amp; O.E

Company's Bank Details

A/c Holder's Name: **PRAHARIT PIGMENTS LLP**Bank Name : **Axis Bank C/c No.918030009899356**A/c No. : **918030009899356**Branch & IFS Code: **Ankleshwar & UTIB0000458**

SWIFT Code :

Company's PAN : **AAPFP7958P**

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

**for Praharit Pigments LLP**

Authorised Signatory



**Tax Invoice**



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/ UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>375</b>	Dated <b>29-Jul-19</b>
Delivery Note <b>375</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>375</b>	Delivery Note Date <b>29-Jul-19</b>
Dispatched through <b>By Tenker</b>	Destination <b>Rajkot</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ-01-DT-9073</b>
Terms of Delivery	

Consignee (Ship to)  
**R.R.Chem**  
 Plot No:- 408-9-10-15-16-17  
 Gidc,Bamanbore ,Rajkot  
 Gujarat  
 GSTIN/ UIN : 24AAYFR5113R1ZE  
 State Name : Gujarat, Code : 24

Buyer (Bill to)  
**R.R.Chem**  
 Plot No:- 408-9-10-15-16-17  
 Gidc,Bamanbore ,Rajkot  
 Gujarat  
 GSTIN/ UIN : 24AAYFR5113R1ZE  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	17,780.000 kgs	0.01	kgs	<b>177.80</b>
	<b>CGST Receivable/payable</b>					<b>16.00</b>
	<b>SGST Receivable/payable</b>					<b>16.00</b>
	<b>Round Off</b>					<b>0.20</b>
	Total		17,780.000 kgs			<b>₹ 210.00</b>

Amount Chargeable (in words) **INR Two Hundred Ten Only** E. & O.E

Company's PAN : **AAPFP7958P**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

**for Praharit Pigments LLP**

Authorised Signatory

# Tax Invoice



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/ UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>390</b>	Dated <b>1-Aug-19</b>
Delivery Note <b>390</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>390</b>	Delivery Note Date <b>1-Aug-19</b>
Dispatched through <b>By Tanker</b>	Destination <b>Rajkot</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ-01-DT-9073</b>
Terms of Delivery	

Consignee (Ship to)  
**R.R.Chem**  
 Plot No:- 408-9-10-15-16-17  
 Gidc,Bamanbore ,Rajkot  
 Gujarat  
 GSTIN/ UIN : 24AAYFR5113R1ZE  
 State Name : Gujarat, Code : 24

Buyer (Bill to)  
**R.R.Chem**  
 Plot No:- 408-9-10-15-16-17  
 Gidc,Bamanbore ,Rajkot  
 Gujarat  
 GSTIN/ UIN : 24AAYFR5113R1ZE  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	17,070.000 kgs	0.01	kgs	<b>170.70</b>
	<b>CGST Receivable/payable</b>					<b>15.36</b>
	<b>SGST Receivable/payable</b>					<b>15.36</b>
	<b>Less :</b>					<b>(-10.42)</b>
	<b>Round Off</b>					<b>(-10.42)</b>
	<b>Total</b>		17,070.000 kgs			<b>₹ 201.00</b>

Amount Chargeable (in words) E. & O.E

**INR Two Hundred One Only**

Company's PAN : **AAPFP7958P**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

**for Praharit Pigments LLP**

Authorised Signatory

**Tax Invoice**



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/ UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>402</b>	Dated <b>3-Aug-19</b>
Delivery Note <b>402</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>402</b>	Delivery Note Date <b>3-Aug-19</b>
Dispatched through <b>By Tanker</b>	Destination <b>Rajkot</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ-01-DT9073</b>
Terms of Delivery	

Consignee (Ship to)  
**R.R.Chem**  
 Plot No:- 408-9-10-15-16-17  
 Gidc,Bamanbore ,Rajkot  
 Gujarat  
 GSTIN/ UIN : 24AAYFR5113R1ZE  
 State Name : Gujarat, Code : 24

Buyer (Bill to)  
**R.R.Chem**  
 Plot No:- 408-9-10-15-16-17  
 Gidc,Bamanbore ,Rajkot  
 Gujarat  
 GSTIN/ UIN : 24AAYFR5113R1ZE  
 State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	17,980.000 kgs	0.01	kgs	<b>179.80</b>
	<b>CGST Receivable/payable</b>					<b>16.18</b>
	<b>SGST Receivable/payable</b>					<b>16.18</b>
	<b>Round Off</b>					<b>(-)<b>0.16</b></b>
	Less :					
	Total		17,980.000 kgs			<b>₹ 212.00</b>

Amount Chargeable (in words) **INR Two Hundred Twelve Only** E. & O.E

Company's PAN : **AAPFP7958P**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 A/c Holder's Name: **PRAHARIT PIGMENTS LLP**  
 Bank Name : **Axis Bank C/c No.918030009899356**  
 A/c No. : **918030009899356**  
 Branch & IFS Code: **Ankleshwar & UTIB0000458**  
 SWIFT Code :

**for Praharit Pigments LLP**

Authorised Signatory







**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/ UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>429</b>	Dated <b>11-Aug-19</b>
Delivery Note <b>429</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>429</b>	Delivery Note Date <b>11-Aug-19</b>
Dispatched through <b>By Tenker</b>	Destination <b>Rajkot</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ-01-DT-9073</b>
Terms of Delivery	

Consignee (Ship to)

**R.R.Chem**

Plot No:- 408-9-10-15-16-17

Gidc,Bamanbore ,Rajkot

Gujarat

GSTIN/ UIN : 24AAYFR5113R1ZE

State Name : Gujarat, Code : 24

Buyer (Bill to)

**R.R.Chem**

Plot No:- 408-9-10-15-16-17

Gidc,Bamanbore ,Rajkot

Gujarat

GSTIN/ UIN : 24AAYFR5113R1ZE

State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	17,680.000 kgs	0.01	kgs	<b>176.80</b>
	<b>CGST Receivable/payable</b>					<b>15.91</b>
	<b>SGST Receivable/payable</b>					<b>15.91</b>
	<b>Round Off</b>					<b>0.38</b>
	Total		17,680.000 kgs			<b>₹ 209.00</b>

Amount Chargeable (in words)

**INR Two Hundred Nine Only**

E. &amp; O.E

Company's Bank Details

A/c Holder's Name: **PRAHARIT PIGMENTS LLP**Bank Name : **Axis Bank C/c No.918030009899356**A/c No. : **918030009899356**Branch & IFS Code: **Ankleshwar & UTIB0000458**

SWIFT Code :

Company's PAN : **AAPFP7958P**

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

**for Praharit Pigments LLP**

Authorised Signatory



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/ UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>436</b>	Dated <b>12-Aug-19</b>
Delivery Note <b>436</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>436</b>	Delivery Note Date <b>12-Aug-19</b>
Dispatched through <b>By Tanker</b>	Destination <b>Rajkot</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ01DT9073</b>
Terms of Delivery	

Consignee (Ship to)

**R.R.Chem**

Plot No:- 408-9-10-15-16-17

Gidc,Bamanbore ,Rajkot

Gujarat

GSTIN/ UIN : 24AAYFR5113R1ZE

State Name : Gujarat, Code : 24

Buyer (Bill to)

**R.R.Chem**

Plot No:- 408-9-10-15-16-17

Gidc,Bamanbore ,Rajkot

Gujarat

GSTIN/ UIN : 24AAYFR5113R1ZE

State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	18,150.000 kgs	0.01	kgs	<b>181.50</b>
	<b>CGST Receivable/payable</b>					<b>16.34</b>
	<b>SGST Receivable/payable</b>					<b>16.34</b>
	<b>Round Off</b>					<b>0.82</b>
	Total		18,150.000 kgs			<b>₹ 215.00</b>

Amount Chargeable (in words)

**INR Two Hundred Fifteen Only**

E. &amp; O.E

Company's Bank Details

A/c Holder's Name: **PRAHARIT PIGMENTS LLP**Bank Name : **Axis Bank C/c No.918030009899356**A/c No. : **918030009899356**Branch & IFS Code: **Ankleshwar & UTIB0000458**

SWIFT Code :

Company's PAN : **AAPFP7958P**

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

**for Praharit Pigments LLP**

Authorised Signatory

## Tax Invoice



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/ UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>441</b>	Dated <b>14-Aug-19</b>
Delivery Note <b>441</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>441</b>	Delivery Note Date <b>14-Aug-19</b>
Dispatched through <b>BY TANKER</b>	Destination <b>RAJKOT</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ-01-DT-9073</b>
Terms of Delivery	

Consignee (Ship to)

**R.R.Chem**

Plot No:- 408-9-10-15-16-17

Gidc,Bamanbore ,Rajkot

Gujarat

GSTIN/ UIN : 24AAYFR5113R1ZE

State Name : Gujarat, Code : 24

Buyer (Bill to)

**R.R.Chem**

Plot No:- 408-9-10-15-16-17

Gidc,Bamanbore ,Rajkot

Gujarat

GSTIN/ UIN : 24AAYFR5113R1ZE

State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	17,860.000 kgs	0.01	kgs	<b>178.60</b>
	<b>CGST Receivable/payable</b>					<b>16.07</b>
	<b>SGST Receivable/payable</b>					<b>16.07</b>
	<b>Round Off</b>					<b>0.26</b>
	Total		17,860.000 kgs			<b>₹ 211.00</b>

Amount Chargeable (in words)

**INR Two Hundred Eleven Only**

E. &amp; O.E

Company's Bank Details

A/c Holder's Name: **PRAHARIT PIGMENTS LLP**Bank Name : **Axis Bank C/c No.918030009899356**A/c No. : **918030009899356**Branch & IFS Code: **Ankleshwar & UTIB0000458**

SWIFT Code :

Company's PAN : **AAPFP7958P**

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

**for Praharit Pigments LLP**

Authorised Signatory



**Praharit Pigments LLP**  
 Plot No: 38/11, Industrial Estate  
 Jhagadia-393110, Dist: Bharuch  
 GSTIN/ UIN: 24AAPFP7958P1Z4  
 State Name : Gujarat, Code : 24  
 E-Mail : rpadshala@praharit.com

Invoice No. <b>453</b>	Dated <b>17-Aug-19</b>
Delivery Note <b>453</b>	Mode/Terms of Payment <b>30 Days</b>
Buyer's Order No.	Dated
Dispatch Doc No. <b>453</b>	Delivery Note Date <b>17-Aug-19</b>
Dispatched through <b>BY TANKER</b>	Destination <b>RAJKOT</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>GJ01 DT9073</b>
Terms of Delivery	

Consignee (Ship to)

**R.R.Chem**

Plot No:- 408-9-10-15-16-17

Gidc,Bamanbore ,Rajkot

Gujarat

GSTIN/ UIN : 24AAYFR5113R1ZE

State Name : Gujarat, Code : 24

Buyer (Bill to)

**R.R.Chem**

Plot No:- 408-9-10-15-16-17

Gidc,Bamanbore ,Rajkot

Gujarat

GSTIN/ UIN : 24AAYFR5113R1ZE

State Name : Gujarat, Code : 24

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Hydro Chloric Acid</b>	28061000	17,880.000 kgs	0.01	kgs	<b>178.80</b>
	<b>CGST Receivable/payable</b>					<b>16.09</b>
	<b>SGST Receivable/payable</b>					<b>16.09</b>
	<b>Round Off</b>					<b>0.02</b>
	Total		17,880.000 kgs			<b>₹ 211.00</b>

Amount Chargeable (in words)

**INR Two Hundred Eleven Only**

E. &amp; O.E

Company's Bank Details

A/c Holder's Name: **PRAHARIT PIGMENTS LLP**Bank Name : **Axis Bank C/c No.918030009899356**A/c No. : **918030009899356**Branch & IFS Code: **Ankleshwar & UTIB0000458**

SWIFT Code :

Company's PAN : **AAPFP7958P**

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

**for Praharit Pigments LLP**

Authorised Signatory

## Reg. AD

GVKEMRI/HR/2022/RTI/9664

Date: 21/09/2022

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To,

Kalpesh B.JANI –Advocate

307, Chitrarath Complex, near President Hotel, Navarangpura,  
Ahmedabad-380009

Subject: For providing information

Sir,

The application filed by you was received at this office on 15/9/2022. In that application you have sought the information regarding the emergency calls dated 9/2/2019 which were received at this office for help, with respect that we have tried to search the information and then we found the following information.

- Case date : 09/02/2019
- Call receive : 03:54 hrs.
- Ambulance assigned time: 03:56 hrs.
- Arrival at scene time : 04:09 hrs.
- HSP arrival time : 04:52 hrs.
- Patient name :01. Unknown  
02. Bharatbhai M. Satiya  
03. Munnabhai Kadiyadara
- Type of emergency : Poisoning/Drug Overdose
- Hospital name : Smimer Hospital & Medical College-Surat
- Incident Address : Gokuldharm soc Bardoli road, near Jorava Gam,  
Palsana, Surat.
- Remarks :

Unknown Patient: Patient Unconscious

Bharat bhai M. Satiya: Vital not recovered at scene

Munnabhai Kadiyadara: Vita not recovered at scene

I state hereby that the information mentioned above and details and related documents are true as per my best of knowledge. If you have any

objection regarding the information provided to you then you may file application within 30 days to the following appeal officer.

GVK Emergency Management and Research Institute, Ahmedabad

Gujarat 108 Emergency Management Service

Naroda- Kathwada road, Naroda, Ahmedabad-382 330

Yours faithfully

\_\_\_\_\_s/d\_\_\_\_\_

Information officer

GVK Emergency Management and Research Institute, Ahmedabad

Gujarat 108 Emergency Management Service

Naroda- Kathwada road, Naroda, Ahmedabad-382 330

- The information furnished is based on data recorded in the electronic device.

